

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI

O.A.NO. 183 of 2025

K.Saravanan

.....Applicant.

-V-

Union of India & 4 Others

.....Respondents.

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Dated at Chennai this the 10th day of April 2026.


Counsel for Respondent 2 & 5.

S. T. RAJA,
Ms. No. 1192/1999
Standing Counsel for
(TNPDCCL) (TNPGL) (TNGECL)
1, Goomes Street, Chennai-1.
Email: omsairamadvocate@gmail.com
Cell: 94440 27720

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

O.A. No.183 of 2025

K.Saravanan,
No.30, Urur Kuppam,
Besant Nagar,
Chennai - 600 090

: Applicant

Versus

1.Union of India,
Represented by its Secretary,
The Ministry of Environment, Forests and Climate
Change,
Jorbagh, New Delhi

2.North Chennai Thermal Power Station- Stage-I ,
Represented by its Chief Engineer,
Athipattu, Chennai
Thiruvallur District - 600120.

3.NTPC Tamilnadu Energy Company Limited,
Vallur Thermal Power Project,
S.F. No. 1556 etc., Vallur Village,
Ponneri Taluk, Thiruvallur District,
Tamilnadu - 600 103

4.The Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai, Guindy,
Chennai-600 032.

5.Tamil Nadu Power Generation Corporation Limited
(TNPGL), Represented by its Managing Director,
6thfloor, TANTRANSCO Building,
144 AnnaSalai,
Chennai-600 002.

: Respondents


CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

REPLY STATEMENT FILED ON BEHALF OF THE 2ND RESPONDENT

I, K. Muthukrishnan, son of Thiru K. Kandhan, Hindu, aged about 59 years employed as Chief Engineer, Tamil Nadu Power Generation Corporation Limited (TNPGL), having office at North Chennai Thermal Power Station-I, Chennai - 600 120, do hereby solemnly affirm and sincerely state as follows:

1. I am the 2nd Respondent herein and I am filing this affidavit on my own behalf and also on behalf of the 5th Respondent. I am competent and duly authorized to swear this affidavit for myself and on behalf of the 5th Respondent.

2. I am the Chief Engineer/Mechanical of Tamil Nadu Power Generation Corporation Limited (TNPGL), North Chennai Thermal Power Station Stage-I (NCTPS-I), duly authorized to file this Counter Affidavit on behalf of the 5th Respondent herein, Chief Engineer, North Chennai Thermal Power Station-I and Managing Director, TNPGL and am conversant with the facts of the case from the available records and circumstances of the present Original Application.

3. At the outset, the Respondents deny all the allegations, averments and statements made in paragraphs 1 to 33 of the application, except those expressly admitted herein. The applicant is put to strict proof of each and every allegation. Any allegation not specifically admitted herein shall not be construed as admitted and is hereby denied.

4. The above application in O.A. No.183 of 2025 (SZ) has been filed by the applicant herein under Section 14, read with 18(1) of the National Green Tribunal Act 2010 for the following reliefs:

- a. To direct the 4th respondent to effect closure of the 2nd and 3rd respondent thermal power plants for emitting pollutants far in excess of the clearances obtained and applicable legal standards under Environment (Protection) Act, 1986.*
- b. Direct the 4th respondent to prosecute the 2nd and 3rd respondents for violation of the Air (Prevention and control of pollution) Act, 1981.*


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NORTH CHENNAI THERMAL POWER STATION
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5. The present Reply Statement is being filed to counter the baseless, misconceived, and unsubstantiated allegations leveled by the Applicant in the Original Application. The contents of the Original Application, unless specifically and expressly admitted herein, are denied in to. The Applicant has approached this Hon'ble Tribunal with unclean hands, by suppressing material facts and misrepresenting the technical and legal position concerning the operations of this Respondent.

6. It is submitted that the Original Application is not maintainable either in law or on facts and is liable to be dismissed in limine. The Applicant has selectively presented data and misinterpreted the provisions of environmental law to create a misleading narrative of non-compliance against this Respondent, which is a critical public utility responsible for power generation for the State of Tamil Nadu.

7. It is submitted that this Respondent's power stations, namely NCTPS Stage I (3 x 210 MW) and NCTPS Stage II (2 x 600 MW), are operating in strict compliance with the conditions stipulated in the Environmental Clearances (EC) granted by the 1st Respondent and the Consents to Operate (CTO) issued by the 4th Respondent, the Tamil Nadu Pollution Control Board (TNPCB). This Respondent is committed to uphold the highest standards of environmental governance.

8. It is submitted that the Applicant has fundamentally misconstrued the purpose and legal sanctity of an Environmental Impact Assessment (EIA) report. The emission rates (g/s) mentioned in the EIA reports are inputs for a predictive scientific modeling exercise (like AERMOD) to forecast the potential impact on ambient air quality, i.e., the maximum expected Ground Level Concentration (GLC). These modeled rates are not, in themselves, legally enforceable emission limits. The legally binding and enforceable limits are those prescribed under the Environment (Protection) Rules, 1986, and specified in the CTO issued by the TNPCB. This Respondent has consistently operated within these statutory limits.

9. It is submitted that this Respondent has installed state-of-the-art pollution control equipment, including high-efficiency Electro Static Precipitators (ESPs) for particulate matter control. Furthermore, this Respondent is in the process of implementing Flue Gas Desulphurization (FGD) systems for SO₂ control and is adopting best practices, including installation of low-NO_x burners, to control NO_x emissions, in line with the


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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

phased implementation plan mandated by the Ministry of Environment, Forest and Climate Change (MoEF&CC).

10. It is submitted that the data from the CARE AIR portal, relied upon by the Applicant, has been presented out of context. The Online Continuous Emission Monitoring Systems (OCEMS) data can show transient spikes during essential operational phases such as start-up, shutdown, and grid stabilization, which are technologically unavoidable. The Applicant has cherry-picked these transient data points to allege continuous non-compliance, which is a gross misrepresentation of the facts. The overall compliance, when viewed on a monthly or annual average basis, demonstrates adherence to the prescribed norms.

11. It is submitted that the prayer for closure of the power plants is draconian, disproportionate, and against the public interest. The North Chennai Thermal Power Station is a cornerstone of the state's power infrastructure, and any disruption to its operations would have catastrophic consequences for industries, essential services, and the general public, leading to widespread power outages and economic disruption. The doctrine of proportionality mandates that the relief sought must be commensurate with the harm alleged, which is not the case here.

11. The contents of paragraph 1 of the Original Application pertain to the Applicant's credentials and the addresses of the parties and as such, require no specific reply from this Respondent.

12. With respect to the averments in paragraphs 2 to 10 of the 'Facts in Brief', this Respondent denies the sweeping allegations of emitting pollutants in excess of mandated levels and EIA rates. The core contention that exceeding EIA-modelled emission rates renders the EC nugatory is legally untenable. The EIA is a predictive tool, whereas the CTO sets the operational legal limits. This Respondent reiterates its compliance with the statutory norms prescribed in the CTO.

- Emission standards for NCTPS-I: PM - 100 mg/m³,
NO_x - 600 mg/m³ and
SO₂ - 600 mg/m³.


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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

As per the Report of Analysis of the Annual Stack monitoring survey conducted on 03.10.2025 by TNPCB at NCTPS-I, the values are within the standards.


- Emission standards for NCTPS-II: PM - 50 mg/m³,
NO_x - 450 mg/m³ and
SO₂ - 200 mg/m³.

As per the Report of Analysis of the Annual Stack monitoring survey conducted on 11.02.2026 by TNPCB at NCTPS-II, the values of PM and NO_x are within the standards. The values of SO₂ are beyond the standards and for reduction of SO₂, FGD installation is under progress. Tender opening is due on 06.05.2026.

It is also humbly submitted that, NGT (SZ) Case No. 256 of 2020 has also been filed against NCTPS -I alleging that, "These six industries in North Chennai are polluting the air for more than half the year", for which NCTPS-I has taken various remedial measures to reduce the Stack Emission levels within standards.

Also, the following maintenance works are being carried out in Electro Static Precipitator during every Annual Overhaul to improve functioning of ESP and to maintain the Particulate emission level within Norms.

- ❖ Complete cleaning of ESP fields by water washing.
- ❖ Inspection of Collecting Electrodes and Emitting Electrodes, rectification of defects and alignment.
- ❖ Inspection of **Collecting Electrode Rapping Mechanism (CERM) & Emitting Electrode Rapping Mechanism (EERM)** and renewal of worn out inner arm, outer arm, pin wheel, shock bar pad, shock bar angle, shaft, etc.,
- ❖ Renewal of damaged Gas Distribution (GD) screen and deflector plates for proper distribution of Flue gas.
- ❖ In addition to the above, regular maintenance works are being carried out in ESP whenever unplanned shutdown of Unit's occur., failed fields are rectified for ensuring all fields are in service.
- ❖ In addition, in order to improve the performance of ESP the following rectification works were carried out during the year 2023-2024 and 2024-2025.


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During the year 2023-2024,

- In Unit-I 480 Nos. of Collecting Electrodes and 1620 Nos. of Emitting Electrodes have been replaced with new ones in 3 Nos. of ESP fields.
- In Unit -II, 640 Nos. of Collecting Electrodes and 2160 Nos. of Emitting Electrodes have been replaced with new ones in 4 Nos. of ESP Fields.
- Total Expenditure incurred :Rs. 2,22,18,659/-

During the year 2024-2025,

- Complete replacement of 3 Nos. of ESP Fields in Unit-I and 12 Nos. of ESP Fields in Unit -III have been carried out as follows,
- In Unit -I, 480 Nos. of Collecting Electrodes and 1980 Nos. of Emitting Electrodes have been replaced with new one.
- In Unit -III 1950 Nos. of Collecting Electrodes and 17280 Nos. of Emitting Electrodes have been replaced with new one.

Total Expenditure incurred Rs.5,90,57,950/-

During the year 2025-2026,

- Complete replacement of 14 Nos. of ESP Fields (2275 Nos. of Collecting Electrodes and 20,160 Nos. of Emitting Electrodes have been replaced with new one) have been carried out in Unit -I.
- Total Expenditure incurred Rs.7,67,43,492/-

It is humbly submitted that, R&M of ESPs are proposed and site inspection by OEM M/s. BHEL has been completed and after receiving the study report from M/s. BHEL and after obtaining approval from competent authority further works will be submitted.

In order to arrest dust emanating out of the process NCTPS-I has installed

- 23 Nos. of Dust Extraction systems
- 4 Nos. of Dust Extraction systems and 4 Nos. of Dust suppression system in crushers
- 16 Nos. of Dust Suppression (Water sprinkling) in conveyors from shore unloader to unit bunkers.

In order to monitor the Ambient Air Quality TNPCB has directed to install 6 Nos. of CAAQMS in and around NCTPS complex (comprising of NCTPS I, II & III). and to comply with the CPCB and TNPCB directions,



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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

- 2 Nos. of CAAQMS are erected at NCTPS-III and
- 2 Nos. of CAAQMS are erected at NCTPS-II and connectivity work is under progress.
- 1 No. CAAQMS provided at 33/11 KV SS/NCTPS-I which was in service and connected with Care Air Centre/TNPCB, is now not in service due to the problems in the PM₁₀, PM_{2.5}, SO_x & NO_x analyzers.
- 1 No. CAAQMS installed in the Vallur camp residential quarters got damaged in a fire accident.
- It is proposed to procure 2 Nos. of CAAQMS for the above locations and procurement action is in process.

Further, 27,865 Nos. of trees have been planted in NCTPS-I in order to convert into a carbon sink thus protecting the environment.

It is submitted Hon'ble National Tribunal in its order dated 15.12.2020 in the above O.A. No. 256 of 2020, constituted a Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. In the Air pollution monitoring and source dispersion modeling report (Year 2021-2022) at NCTPS -I, the Joint committee has mentioned in its Overall conclusion on source Dispersion modeling that,

" The source Dispersion modeling output results showed the pollutants contribution from NCTPS Stage-I to nearby villages are minimum and the environmental and health impacts are well below within the limit of National Ambient Air Quality standards and OSHA / ACGIH occupational exposure limit values".

The allegation of "fraud on the process" is baseless, scandalous, and made without any factual foundation.

13. The contents of paragraphs 11 to 15, which detail extracts from the EIA report for NCTPS Stage III, are a matter of record. However, the Applicant's interpretation is flawed. The tables showing emission rates (e.g., Table 4.4.3.1, 4.4.3.2, 4.4.3.4a and 4.4.3.4b) were used to predict the GLC and to demonstrate that the cumulative impact would remain within the National Ambient Air Quality Standards (NAAQS). The


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 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

purpose was to secure an EC, which was granted after due diligence by the expert appraisal committee. The actual operational compliance is governed by the CTO, which this Respondent adheres to.

The NCTPS Stage III has also carried out an Additional Impact Assessment and Revised EMP for obtaining amendment to EC for change in coal source from 100% imported coal to use mix of domestic coal as well as Imported coal in ratio of 50:50 proportion. In the above additional impact assessment study, the stack design and emissions details of proposed (1 x 800MW) thermal power plants are depicted in the table 4.1 and 4.2.

In this connection, it is submitted that a Performance Guarantee (PG) Test on Electro Static Precipitators (ESP) was carried out by M/s. BHEL, the EPC Contractor for BTG works of NCTPP Stage-III on 19.11.2025, in which the following inlet and outlet emission values have been recorded in respect of PM:

1. Inlet dust concentration measured as: **24.20 g/Nm³**
2. Outlet emission measured value (after ESP passes): **8.1 mg/Nm³** (As per latest Impact Assessment report, design PM emission with control is 20.8 g/s)

The above measured emission values are well within the designed value for PM emission and the very meagre to the stack outlet emission standards (PM = 30mg/Nm³). The efficiency of the ESP is 99.9785% as a result of the PG test. Copy of report of PG test on ESP is enclosed herewith.

Regarding Sox and Nox emission rates, a Online Continuous Emission Monitoring System (OCEMS) has been installed during June 2024 in the Chimney at an elevation of 45 m for real-time measurement. However, SO_x and NO_x measuring sensors have been commissioned but Particulate Matter (PM) and Mercury measurement, device/sensors are erected at 90m elevation still under testing and evaluation.

The average values of SO_x & NO_x in flue gas during the operation period from Jan'2025 to Jan'2026 range from 4.50 ppm to 7.224 ppm and from 0.184 ppm to 4.786 ppm respectively.

On comparing the actual values of PM, SO_x and NO_x with the design values mentioned in the latest Impact Assessment Study report, the measured values of PM, SO_x & NO_x in the flue gas are well below the design values and emission standards as per CPCB.


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 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

14. The contents of paragraphs 16 to 20 are denied. The assertion that operating above EIA-modelled rates is equivalent to operating without an impact assessment is incorrect. The impact assessment was duly conducted, and the EC was granted based on the assurance that the resultant pollution load would not violate NAAQS. This Respondent ensures through its pollution control measures that its emissions do not lead to a breach of the NAAQS. The argument that compliance with EP Rules standards is not a defense is misleading. These standards are the maximum permissible legal limits, and operating within them is the primary measure of legal compliance.


15. The contents of paragraphs 21 to 23, concerning the stringency of NAAQS, are the Applicant's opinion and do not create any legal liability for this Respondent. This Respondent is bound to comply with the laws of India as they exist, including the NAAQS notified in 2009. It is not for the Applicant to unilaterally declare these standards as inadequate and seek action against this Respondent on that basis.

16. The contents of paragraph 24 are denied. The all emission values of NCTPS-I and PM and NO_x values of NCTPS-II are within the emission standards stipulated in the CTO. As for as NCTPS stage-III is concerned, COD has been declared on 24.01.2026 and the emission values are well within the standards.

The Stacks of NCTPS-I, II and III Units are designed as 275 Meters high "*to ensure maximum dispersion of pollutants (PM, SO_x and NO_x) into the upper atmosphere, dilution of concentration of the pollutants, to increase the spread of pollutants, dispersion in the downwind direction and finally to reach the ground at a farther distance from the stack, thus reducing the Ground Level concentration (GLC) in the airshed.*"

It is humbly submitted, that Ambient Air pollution in the air shed is mainly due to the *heavy vehicular movements to the Ports located in this area* and the applicant has given wrong perception about NCTPS Stations, which are acting within norms prescribed by the TNPCB / CPCB by installing appropriate Emission controlling equipments.

In order to monitor the Ambient Air quality in and around NCTPS Stations, a NABL accredited agency has been engaged for conducting Ambient air quality survey at


CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

various locations (Near Vallur camp, Athipattu Camp, Cheppakkam village Community hall) periodically and the Survey report shows that all the parameters are within the Norms PM_{2.5} (Limit -60 µg/m³), PM₁₀ (limit - 100 µg/m³), SO₂ (Limit - 80 µg/m³) and NO_x (Limit - 80 µg/m³).

Further, TNPCB has also conducted Annual Ambient Air Quality monitoring survey in and around NCTPS stations on 03.10.2025 and 11.02.2026 and the values are within the standards of TNPCB and CPCB.

17. With respect to the averments in paragraphs 25 to 28, which refer to the NCTPS Stage-II EIA of 1995, it is submitted that the plant has undergone significant technological upgrades since 1995. The emission control systems and monitoring technology currently in place are far more advanced than what was envisaged then. The operational parameters are governed by the latest CTO issued by the TNPCB, which reflects the current technological capabilities and stricter environmental norms. The historical EIA premises cannot be used to judge the current operational compliance of a plant that has evolved over three decades.

NCTPS stage-II has installed various latest Emission control equipments as submitted below:

SO ₂	200 mg/Nm ³	For reduction of SO ₂ , FGD installation is under progress.
NO _x	450 mg/Nm ³	Over Fire Air Nozzle is existing for reduction of NO _x
PM	50 mg/Nm ³	Electro Static Precipitator (ESP) with 99.938% efficiency was installed during erection. Pressurized Dense Fly Ash Conveying System (PDFACS) installed during 2021 to improve the fly ash collection and to reduce the particulate matter in the stack emission.

18. The contents of paragraphs 29 and 30, which present tables and graphs from the CARE AIR data, are vehemently denied in the manner they have been interpreted. As submitted in the preliminary objections, this data is unverified and presented without the necessary operational context. CEMS data requires periodic calibration and validation, and is subject to errors during such processes or during plant exigencies.


 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

The TNPCB, the statutory regulator, is the competent authority to analyze this data holistically and determine compliance. The Applicant, lacking any technical expertise, cannot be permitted to draw definitive conclusions of non-compliance based on raw, un-contextualized data points. The allegation that this Respondent is flouting orders of this Hon'ble Tribunal is denied.

The reasons for no reliable data and the exceedance of data in respect of NCTPS-I & II are humbly submitted as below:

(i) No reliable data: Whenever the unit is out of service for Annual Maintenance, Breakdown of units or analysers not working, the data will not be reading. The tripping of units are being informed to the TNPCB authorities (JCEE/M/Chennai and DEE/Gummidipoondi) through mail and recorded.

(ii) Exceedance of Data:

The exceedance of data occurred due to

- a) Fault in analysers
- b) Change in operation parameters


a) Fault in analyzers:

Whenever the fault in analysers and the data frozen noticed, the analysers were checked, cleaned and calibrated for correction and put into service.

b) Change in operation parameters.

During emergencies and tripping of major equipments such as Boiler, Mills FD fans, ID fans and PA fans, sudden changes in the operational parameters occurs.. At that time the parameters may vary and immediately the operator in charge will take corrective action in the control room as the operators are available 24 x 7 in the control room.

Further during Light up of the Units, the Stack emission parameters may vary. Also daily change in Power generation is being followed as per the Load Despatch Centre, in order to accommodate the renewable energy (Solar, Wind power) which may cause exceedance of parameters due to change in operational parameters.


 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

NCTPS-I

It is humbly submitted that, the number of days the NCTPS-I Units were under shutdown / Overhaul between the period from 01.01.2015 to 31.01.2025 are

Unit - I: 825 Days, Unit -II: 828 Days and Unit -III: 632 Days

On these days the emission data will not be extended to the Care Air Centre of TNPCB and the data will be either No data / No reliable data.

In addition, whenever the analyzers are in fault, the data in the Care Air Centre of TNPCB will be either No data / No reliable data.

It is humbly submitted that, as per the petitioner the maximum percentage of exceedance data in respect of NO_x and SO₂ for NCTPS-I is approximately 1.14%, which is during the Boiler startup and Consumption of Oil during emergencies such as Mill outage, etc.,.

From the graphical representation submitted by the Applicant, it may be inferred that the occurrences of exceedance in respect of PM is more during the period from the year 2015 to 2020. The occurrences of exceedance of PM of NCTPS-I Units has been drastically reduced after the year 2020, as NCTPS-I is taking continuous remedial measures and efforts in ESP Overhauling works and replacement of Emitting and collecting electrodes in ESP fields in order to meet out the emission standards.

NCTPS-II:

Unit	Parameter	No. of days from 01.01.2015 to 30.01.2025	Date of data transmission established to Care Air Centre of TNPCB	No. of days with No data (as OCEMS connectivity not extended)	Unit Outage Days	Total days with No data / No reliable data
(1)	(2)	(3)	(4)	(5)	(6)	(7)=(5)+(6)
I	NO _x	3684 Days	28.03.2016	452	1032	1484
II					1041	1493
I	PM				1032	1484
II					1041	1493
I	SO ₂				1032	1484
II					1041	1493

Also, the OCEMS was installed in NCTPS -II and the emission data was being transmitted to the Care Air Centre of TNPCB only from 28.03.2016 onwards only. Hence the data for the period from 01.01.2015 to 27.03.2016 (452 Days) will not be available (No



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data) and the data will be available only for 3233 Days and not for 3685 Days in the Care Air Centre of TNPCB.

19. The contents of paragraph 31 are denied. The Hon'ble NGT (SZ) case No. OA 256 of 2020 was filed on 11.12.2020 and the final judgment was pronounced on 20.07.2023.

It is humbly submitted that, maximum and continuous efforts are being taken by NCTPS-I and NCTPS-II Stations to comply with the directions issued by Hon' ble NGT (SZ) and TNPCB, due to which the occurrences of Exceedances beyond the emission standards have reduced to the bare minimum in the last 3 years.

20. The averments made in the 'Grounds' section from A to F are denied as being incorrect, legally flawed, and a mere reiteration of the unsubstantiated allegations made in the main body of the application. This Respondent reiterates that it is operating in full compliance with all applicable environmental laws and the conditions of its EC and CTO. There is no violation of any fundamental rights under Article 14 or 21 of the Constitution of India.

21. The averments regarding 'Limitation' are a matter of legal interpretation for this Hon'ble Tribunal to decide. However, it is submitted that the application, being based on historical data and misconceived legal premises, is liable to be dismissed.

22. The averments regarding 'Interim Relief' applicant is entitled to any relief, interim or final, as prayed for. Granting any such relief would cause irreparable harm and injury to this Respondent and to the public at large.

23. This Respondent submits that it is a responsible public sector undertaking deeply committed to sustainable development and environmental protection. This Respondent has undertaken extensive green belt development in and around the plant premises, with thousands of trees planted, which act as a natural sink for pollutants.

24. This Respondent regularly submits compliance reports to the MoEF&CC and the TNPCB as per statutory requirements. The plant operations are under the constant supervision of the TNPCB, which has its own monitoring mechanisms. The very fact that the plant continues to hold a valid CTO is prima facie evidence of its satisfactory environmental performance.



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25. The Applicant's attempt to equate EIA-modelled emission rates with statutory limits is a dangerous proposition that could destabilize the entire environmental regulatory framework for industrial operations in the country. The regulatory framework rightly distinguishes between predictive assessment (EIA) and operational compliance (CTO and EP Rules).

26. This Respondent is making significant capital investments in environmental protection measures. The installation of FGD systems across its units is a multi-crore rupee project aimed at drastically reducing SO₂ emissions to comply with the revised, more stringent norms. This demonstrates the proactive and law-abiding nature of this Respondent, contrary to the picture painted by the Applicant.

The Status of implementation of FGD is as submitted below:

Station Name	Status of implementation of FGD	Tender opening date	Amount to be incurred
NCTPS Stage-I	Tendering in progress	20.05.2026	Rs.328.44 Crores
NCTPS Stage-II	Tendering in progress	19.05.2026	Rs.724.48 Crores
NCTPS Stage-III	Erection works in progress		615 Crores

In view of the foregoing submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to Dismiss the Original Application No. 183 of 2025 with exemplary costs and Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Dated at Chennai this the 10th day of April 2026.

Respondents No.2 and 5

Counsel for the Respondents No.2 and 5

S. T. RAJA
 Ms. No. 1192/1999
 Counsel for
 (TNPDCI) (TNPGL) (TNGECL)
 # 1, Goomes Street, Chennai-1.
 Email: omsaramadvocate@gmail.com
 Cell: 94440 27720

[Signature]
 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

VERIFICATION

I, K.Muthukrishnan son of Thiru K. Kandhan, Hindu, aged about 59 years, do hereby verify that the contents of paragraphs 1 to 26 of this Reply statement are true and correct to my knowledge, derived from the records of the Respondent Companies, and no part of it is false and nothing material has been concealed there from.

Verified at Chennai this the 10th day of April 2026

Respondent No.2



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NORTH CHENNAI THERMAL POWER STATION
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S-I

16



Report on Environmental Monitoring and Analysis and Source Dispersion Modelling at M/s. NCTPS Stage-1, Ennore, Chennai.

A-I


Report On
**AIR POLLUTION MONITORING AND SOURCE
DISPERSION MODELLING**
At
M/s. NORTH CHENNAI THERMAL POWER STATION - 1



Prepared By

**The Joint Committee in the Matter of OA 256 of
2020 Before the Honourable NGT Southern Zone,
Chennai**

Year 2021 - 2022

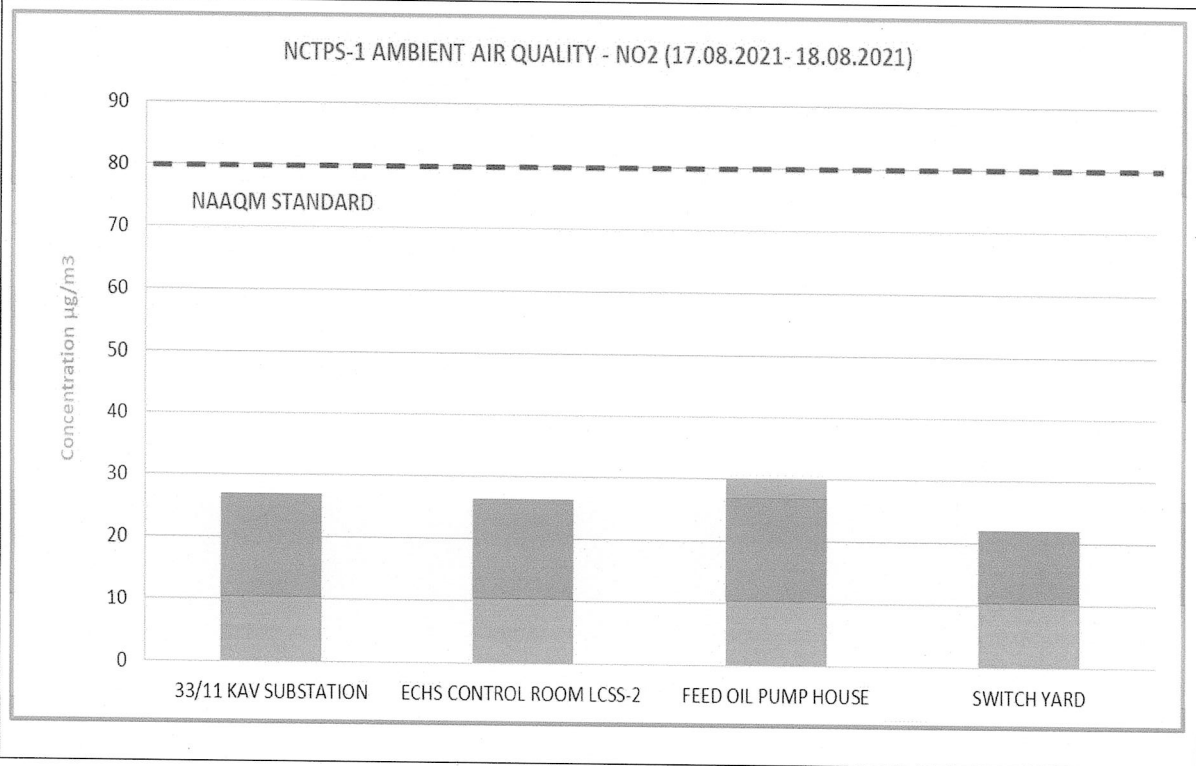
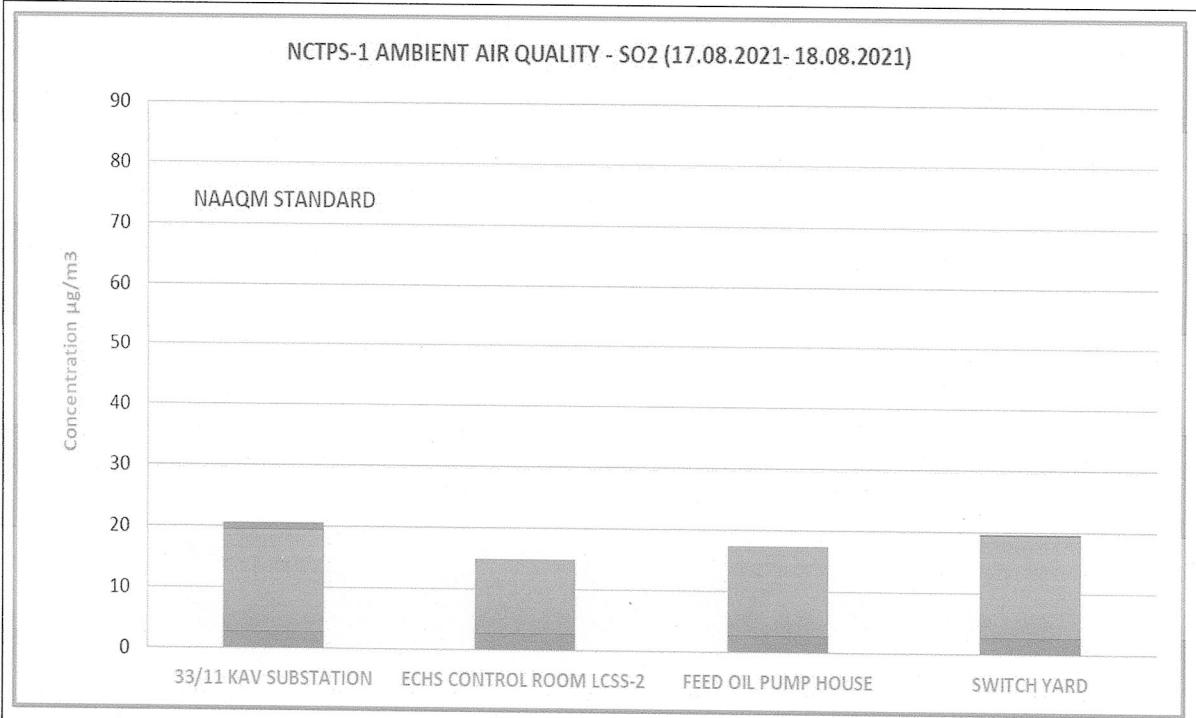

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.




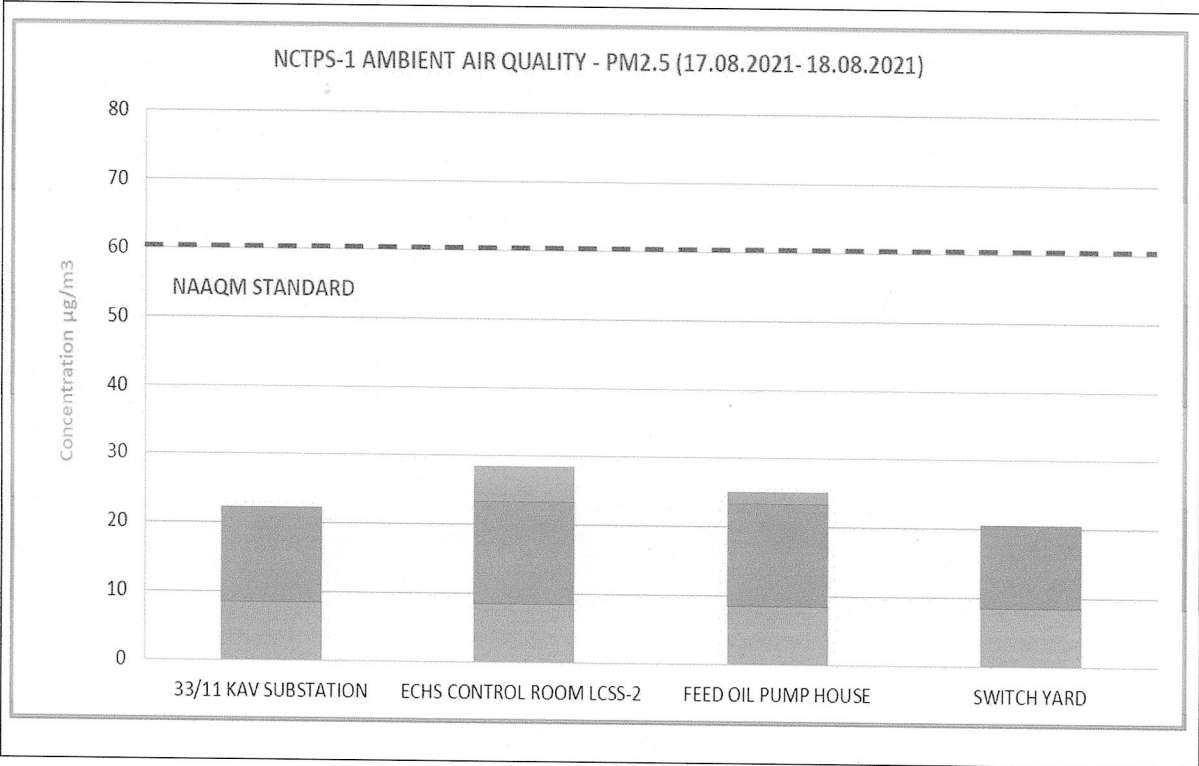
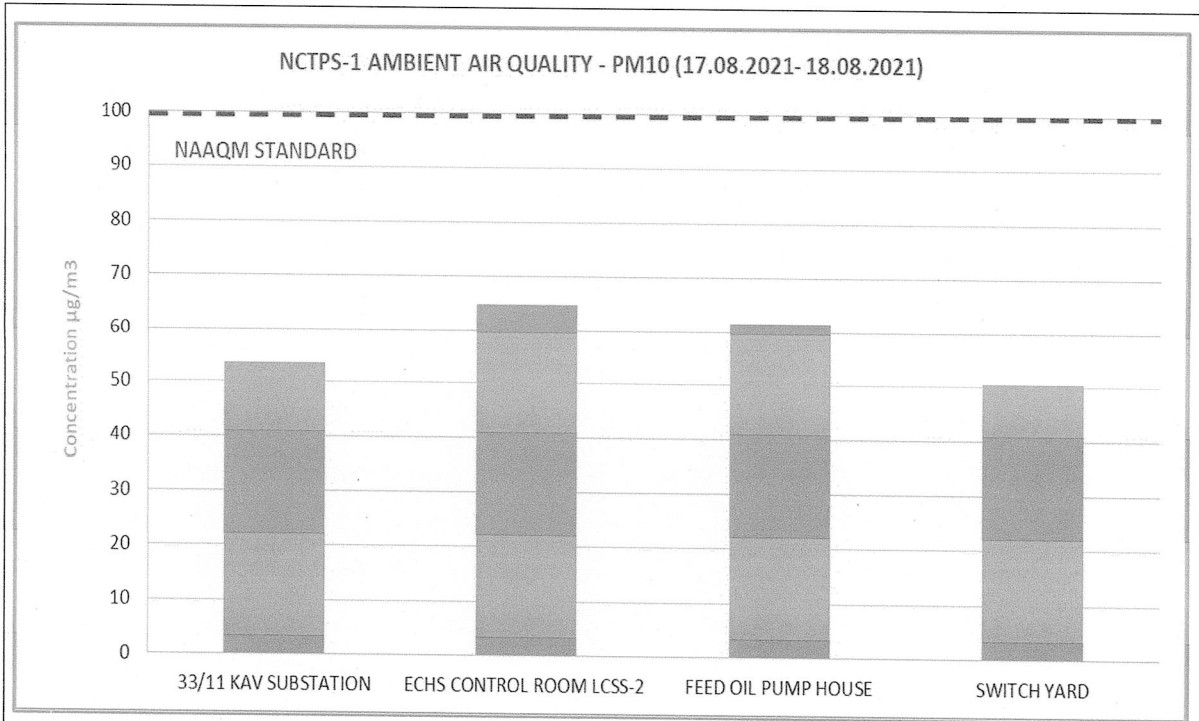
DAY-1 AAQM Consolidated Monitoring Results:


DAY-1 AAQM Consolidated Monitoring Results ($\mu\text{g}/\text{m}^3$)				
[17.08.2021 to 18.08.2021]				
Sampling Location	SO ₂	NO ₂	PM ₁₀	PM _{2.5}
33/11 KAV SUBSTATION	20.7	27	53.5	22.3
ECHS CONTROL ROOM LCSS-2	15	26.3	64.8	28.5
FEED OIL PUMP HOUSE	17.5	29.9	61.6	25.2
SWITCH YARD	19.7	22	50.5	20.6


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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



CONCLUSION:

In Ambient Air Quality monitoring four sampling locations were identified to assess the GLC of point source emission of Gaseous and Particulate matter. The sampling locations are 33/11 KAV Substation, ECHS Control Room LCSS-2, Feed Oil Pump House and Switch Yard.

- *Sulphur Dioxide as SO₂*: Ambient Air Quality measurement values of SO₂ are ranging from 15 to 20.7µg/m³. Highest value of 20.7µg/m³ is obtained and however the values are within the NAAQM standards.
- *Nitrogen Dioxide as NO₂*: Ambient Air Quality values of NO₂ are ranging from 22 to 29.9µg/m³. Highest value of 29.9µg/m³ is obtained and however the values are within the NAAQM standards.
- *Particulate Matter (PM₁₀)*: Ambient Air Quality values of PM₁₀ are ranging from 50.5 to 64.8µg/m³. Highest value of 64.8µg/m³ is obtained and however the values are within the NAAQM standards.
- *Particulate Matter (PM_{2.5})*: Ambient Air Quality values of PM_{2.5} are ranging from 20.6 to 28.5µg/m³. Highest value of 28.5µg/m³ is obtained and however the values are within the NAAQM standards.


2)

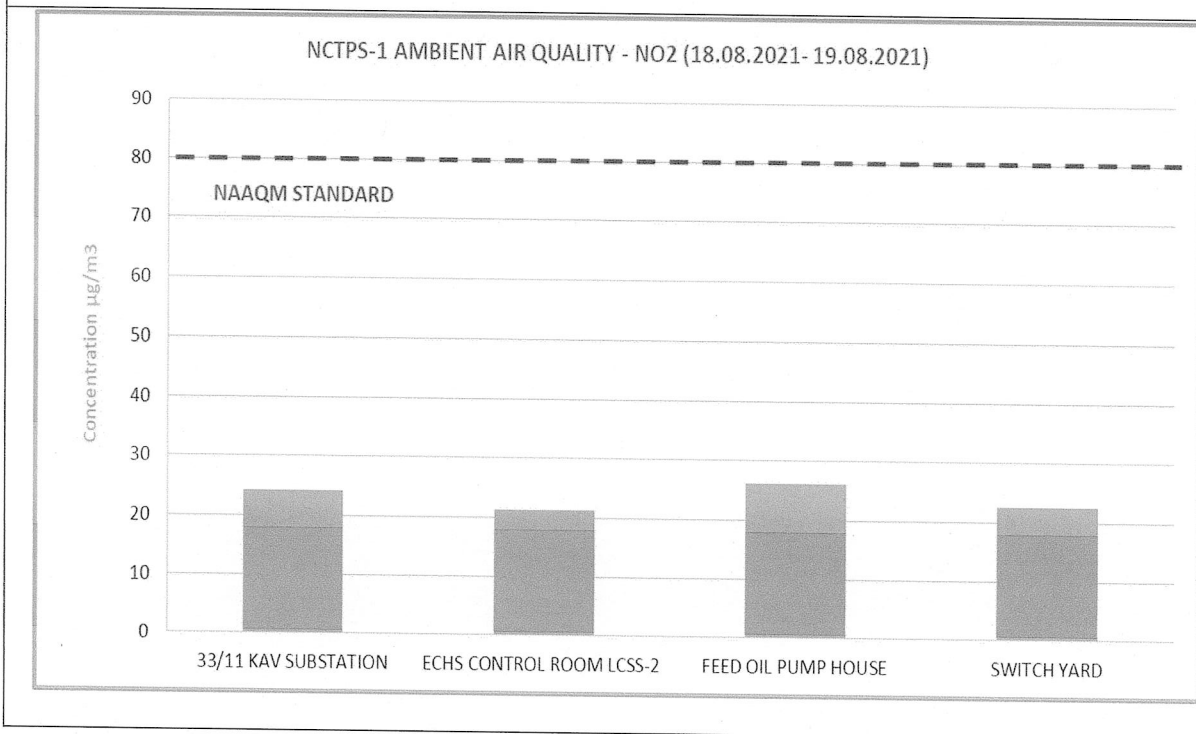
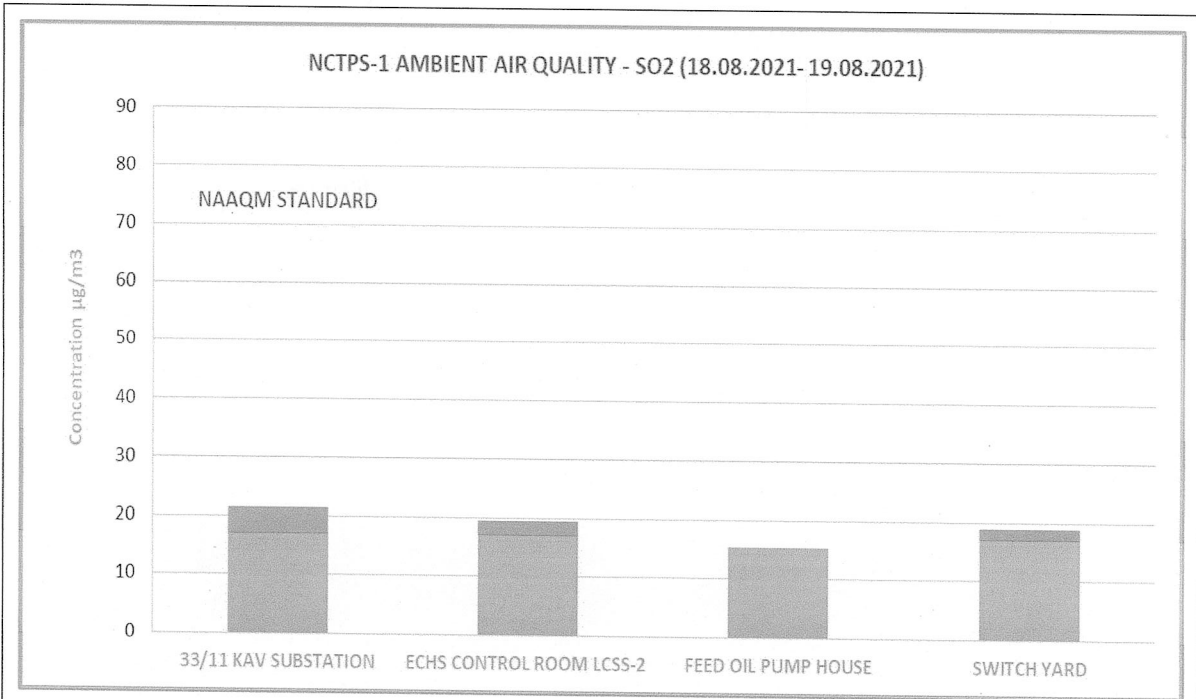



Report on Environmental Monitoring and Analysis and Source Dispersion Modelling at M/s. NCTPS Stage-1, Ennore, Chennai.

DAY-2 AAQM Consolidated Monitoring Results:

DAY-2 AAQM Consolidated Monitoring Results ($\mu\text{g}/\text{m}^3$)				
[18.08.2021 to 19.08.2021]				
Sampling Location	SO ₂	NO ₂	PM ₁₀	PM _{2.5}
33/11 KAV SUBSTATION	21.5	24.2	62	29.2
ECHS CONTROL ROOM LCSS-2	19.4	21.4	55.9	24.7
FEED OIL PUMP HOUSE	15.3	26.1	51.4	21.8
SWITCH YARD	18.9	22.6	46.5	20.6

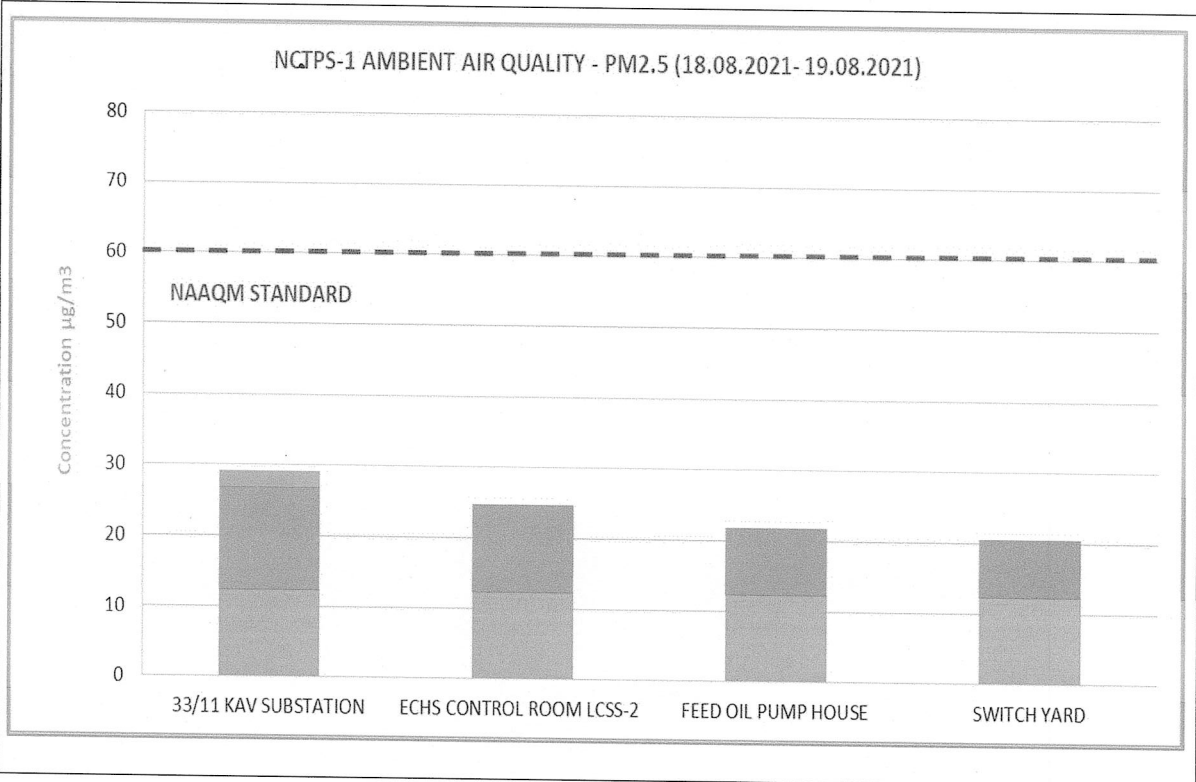
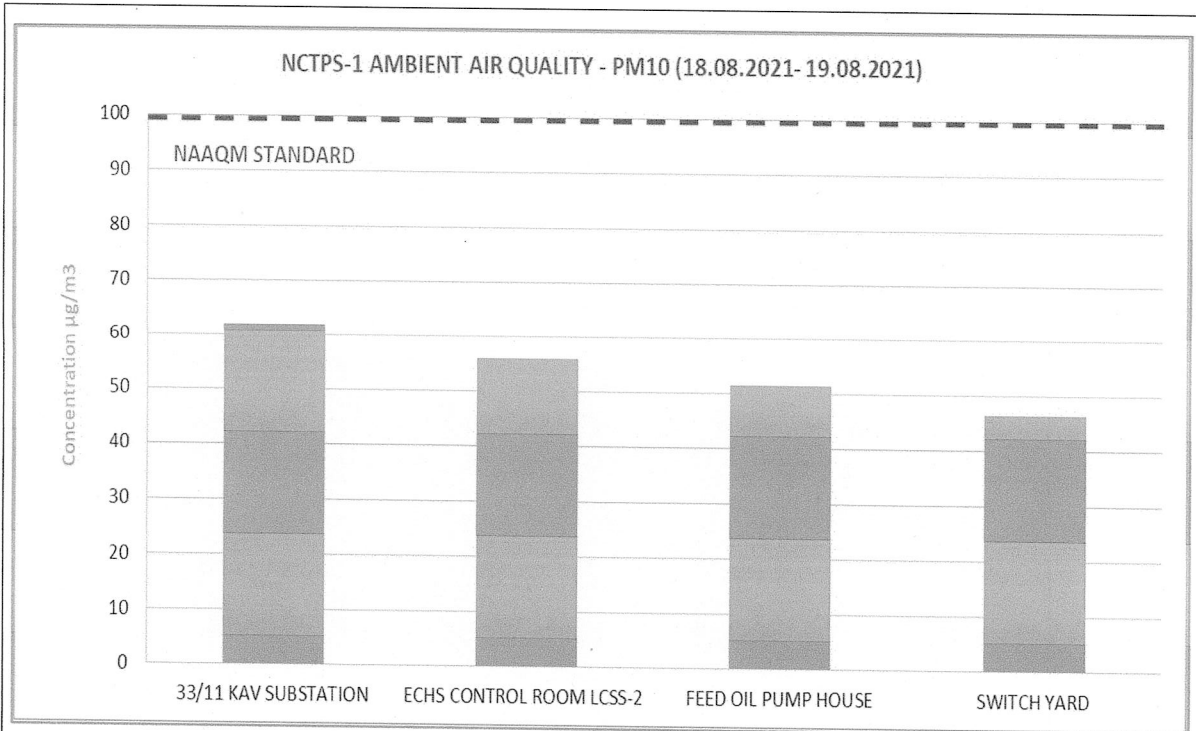

 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.




CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



Report on Environmental Monitoring and Analysis and Source Dispersion Modelling at M/s. NCTPS Stage-1, Ennore, Chennai.




CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



CONCLUSION:

In Ambient Air Quality monitoring four sampling locations were identified to assess the GLC of point source emission of Gaseous and Particulate matter. The sampling locations are 33/11 KAV Substation, ECHS Control Room LCSS-2, Feed Oil Pump House and Switch Yard.

- *Sulphur Dioxide as SO₂*: Ambient Air Quality measurement values of SO₂ are ranging from 15.3 to 21.5µg/m³. Highest value of 21.5µg/m³ is obtained and however the values are within the NAAQM standards.
- *Nitrogen Dioxide as NO₂*: Ambient Air Quality values of NO₂ are ranging from 21.4 to 26.1µg/m³. Highest value of 26.1µg/m³ is obtained and however the values are within the NAAQM standards.
- *Particulate Matter (PM₁₀)*: Ambient Air Quality values of PM₁₀ are ranging from 46.5 to 62µg/m³. Highest value of 62µg/m³ is obtained and however the values are within the NAAQM standards.
- *Particulate Matter (PM_{2.5})*: Ambient Air Quality values of PM_{2.5} are ranging from 20.6 to 29.2µg/m³. Highest value of 28.5µg/m³ is obtained and however the values are within the NAAQM standards.

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



25
05/12/25



A-II

TAMILNADU POLLUTION CONTROL BOARD

P&A	CM	ES	0	
MI	MII	ALL SE'S	FC	EA

[Signature]
CE / NCTPS / STAGE-I



Category of the Industry :

RED

CONSENT ORDER NO. 2508266111905 . DATED: 16/06/2025.

PROCEEDINGS NO. T2/TNPCB/F.0353GMP/RL/GMP/A/2025 DATED: 16/06/2025

[Signature]
SE / O / NCTPS

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. NORTH CHENNAI THERMAL POWER STATION (STAGE I) , S.F.No. 44, 45, PUZHUTHIVAKKAM village, Ponneri Taluk and Tiruvallur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg. (Industry User ID- R15AMB505063)

- REF: 1. Proc. No.T2/TNPCB/F.0353GMP/RL/GMP/W&A/2024 dated: 04/07/2024
 2. Application No. 66111905 dated: 25-03-2025 resubmitted on:27.05.2025
 3. IR.No : F.0353GMP/RL/JCEE-M/GMP/2025 dated 28/03/2025

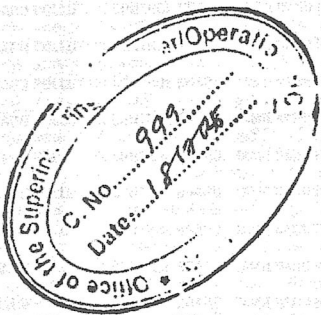
RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

CHIEF ENGINEER
 M/s . NORTH CHENNAI THERMAL POWER STATION (STAGE I)
 S.F No. 44, 45
 PUZHUTHIVAKKAM Village
 Ponneri Taluk
 Tiruvallur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending **March 31, 2026**



POLLUTION PREVENTION PAYS

[Signature]
 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Electricity	400	MU/Month
Intermediate Product Details			
1.	NIL	0	NA

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.


 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.



TAMILNADU POLLUTION CONTROL BOARD

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
2	D G Set 500 KVA	Stack	10.5	50
3	D G Set 500 KVA	Stack	10.5	50
4	D G Set 500 KVA	Stack	10.5	50
1-Common	Boiler (690T/Hr) - 3 Nos	Individual ESP with Stack	275	200
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Internal Coal handling System	Fugitive	10 Nos. of Dust Extraction System with 6 vents	
2.	ICHS Coal Yards	Fugitive	Dust Suppression System with Water Sprinklers	
3.	ICHS Junction Towers/ Discharge ends	Fugitive	Dust, Suppression System with Water Sprinklers	
4.	Coal Crushers (4 Nos) P-2Nos; S-2 Nos	Fugitive	Enclosed Housing	
5.	Coal Conveyors	Fugitive	Metal Sheet Covers/ enclosures	
6.	External Coal handling System	Fugitive	Dry Type Dust Extraction Systems-15Nos with 10Vent	
7.	ECHS Junction Towers/ Discharge ends	Fugitive	Dust Suppression System with Water Sprinklers	
8.	ECHS Coal Yards	Fugitive	Dust Suppression System with Water Sprinklers	

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

POLLUTION PREVENTION PAYS

CHIEF ENGINEER

NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMILNADU POLLUTION CONTROL BOARD

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall improve, operate and maintain the existing Air Pollution Control (APC) measures provided to boilers efficiently and continuously so as to achieve the AAQ/SM/ANL standards as prescribed by the Board at all times.
2. The unit shall comply with the emission standards for Thermal Power Plants viz., PM - 100mg/m³, NOx - 600mg/m³ and SO₂ - 600mg/m³ as per Ministry's Notification S.O. 3305(E) dated: 07.12.2015, G.S.R. 593(E) dated: 28.06.2018, G.S.R. 662(E), dated: 19.10.2020 and as amended from time to time for Thermal Power plants.
3. The unit shall install Flue Gas De - sulphuration (FGD) System based on Lime/Ammonia dosing to capture Sulphur in the flue gases to meet the SO₂ emissions standards before 31.12.2027 (Category A) as specified by MoEF&CC.
4. The unit shall maintain Online Continuous Emission Monitoring System (OCEMS) provided at boiler stacks properly for ensuring connectivity with CAC, TNPCB for monitoring of emission parameters PM, SO_x, NO_x without any interruption.
5. The unit shall ensure continuous operations of existing one Ambient Air Quality stations provided commonly for TANGEDCO and shall install remaining five AAQMS immediately.
6. The unit shall continue to develop and maintain adequate greenbelt within the premises.
7. The unit shall comply with directions issued by the Hon'ble NGT (SZ) in OA No.: No.08/2016, 152/2016 & 198/2016 (SZ) vide order dt: 05.07.2022.
8. The TANGEDCO is also directed to take immediate steps to remove the fly ash already deposited in that area due to the breach of fly ash slurry carrying pipes without delay and after removal of the same, soil analysis will have to be conducted by the CPCB and SPCB and if further remediation will have to be conducted or further steps will have to be taken by TANGEDCO for removal of further fly ash deposit found in that area, then that also will have to be carried out by the TANGEDCO.
9. The TANGEDCO is also directed to achieve 100% ash utilization as per the notification issued by the MoEF&CC.
10. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

To
CHIEF ENGINEER,
M/s.NORTH CHENNAI THERMAL POWER STATION (STAGE I),
NORTH CHENNAI THERMAL POWER STATION,
STAGE I.
CHENNAI-600120.
Pin: 600120

Copy to:

1. The Commissioner, MEENJUR-Panchayat Union, Ponneri Taluk, Tiruvallur District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, GUMMIDIPOONDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File


Signature valid

Digitally Signed by :JOSEPHINE
SAHAYARAM J
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Date: 2025.06.19 15:07:52 IST


CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

29

P&A	CM	ES	✓	
MI	MII	ALL SE'S	FC	EA
 CE / NCTPS / STAGE-I				

A-111



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

From

To

Kavitha Leonard, M.Sc.,
Chief Scientific Officer,
District Environmental Laboratory, Manali
Tamil Nadu Pollution Control Board,
950/1, Poonamallee High Road,
Arumbakkam,
Chennai-106

M/s. NCTPS
Stage-I,
Athipattu,
Vallur Post,
Chennai - 600 120.

Lr.No.TNPC Bd/DEL-MNL/Air Survey/F. No. 58/2025-26. Dt. 17.10.2025

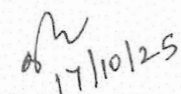
Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality /
Stack Monitoring / Ambient Noise Level Survey - Reg.

- Ref: 1. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/VOC/F.No.58/2025-26 dt. 25.03.2025
 2. Your Lr. EE/I/I&R/NCTPS-I/AEE/ENV/F.ROAD-269/25, dt:16.10.2025
 3. Cash Receipt No. 72 dt. 29.05.2025 Rs.1,30,880/-

I am herewith sending the Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey conducted in the vicinity of your industry on **M/s. NCTPS Stage-I, Athipattu, Vallur Post, Chennai - 600 120** on **03.10.2025** with invoice for **Rs.1,30,880/-** (Rupees One Lakh Thirty Thousand Eight Hundred and Eighty only) towards the above survey / analytical charges, and the same has been adjusted vide reference (3) cited.


Kindly acknowledge the receipt of the above without fail.


 17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Encl.: As above.

Copy submitted to:

1. The Joint Chief Environmental Engineer, TNPC Bd, Chennai for favour of kind information please.
2. The District Environmental Engineer, TNPC Bd, Ambattur for favour of kind information please.
3. Copy to file.



CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No. 42 / AAQS/2025-26

Date: 17.10.2025

1. Name of the Industry : **M/s. NCTPS, Stage - I**
 2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
 3. Date of Survey : **03.10.2025**
 4. Duration of Survey : **8 Hours / 24 hours**
 5. Category : **Red / Orange / Green – Large / Medium / Small**
 6. Land use classification : **Industrial / Commercial / Residential / Sensitive**

Meteorological Conditions

Ambient Temperature (^o C)	Min	Max	Relative Humidity (%)	Min	Max
	29	33		68	79
Weather Condition	Partially cloudy		Rain Fall (mm)	Nil	
Predominant Wind Direction	WSW – ENE		Mean Wind Speed (km/hr)	16.3	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height Form GL (m)	Pollutants Concentration (microgram / m ³)			
					PM 2.5	PM 10	SO ₂	NO ₂
1	On top of Platform Near Port Gate	N	1000	3.0	--	76	12	21
2	On top of Platform Adjacent to Coal Yard	E	300	3.0	46	93	14	27
3	On top of Platform Near Fuel Oil Pump House (FOP)	SE	600	3.0	--	78	12	19
4	On top of Platform near Main Gate Security Office	WSW	800	3.0	34	92	11	23
5	On top of Platform near Pump Room at Vallur Quarters	SW	2000	3.0	--	94	13	25
6	On top of Platform TNEB Recovery Water Pump House	NW	1500	3.0	--	88	11	21

Note: * With respect to major emission sources. The analytical results are restricted to the sampling period of **8 hrs/24hrs**

AW
17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Test Performed	Test Method
PM10	IS 5182 : (Part 23) – 2006
PM2.5	IS 5182 : (Part 24) - 2019
SO ₂	Modified West – Gaeke / IS 5182 : (Part 2) – 2001 RA: 2012
NO ₂	Jacobs – Hochheiser / IS 5182 : (Part 6) – 2006 RA:2012


 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

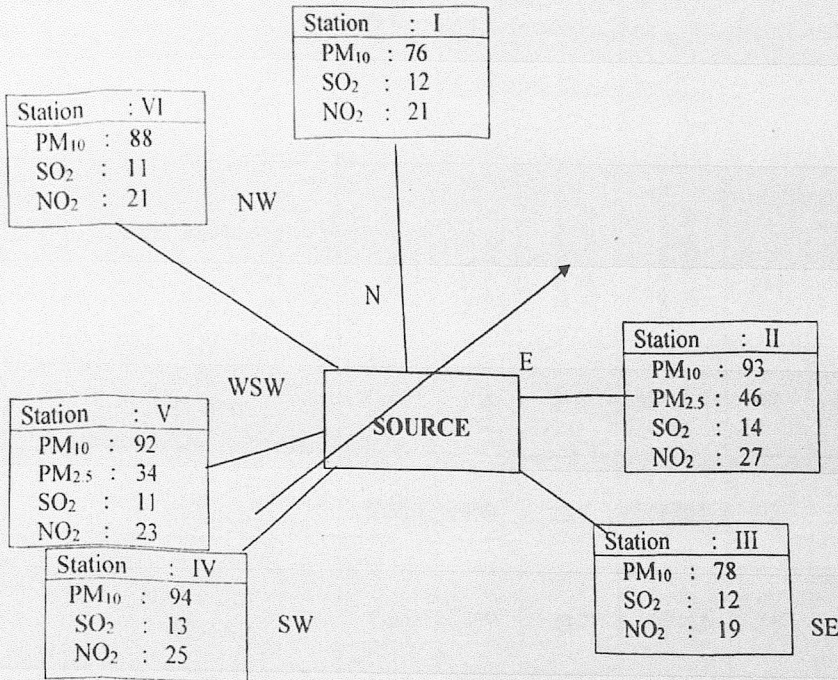
AMBIENT AIR QUALITY SURVEY

Schematic Diagram Showing Location of Sampling

Report No.42 /AAQ/SM/2025-26

Name and Address of the Industry : **M/s. NCTPS - Stage I**
Athipattu, Chennai - 120.

Date of Survey : 03.10.2025



Note: All the values are expressed in $\mu\text{g}/\text{m}^3$ and restricted to sampling period of 8 hrs/24hrs

Meteorological Conditions:	
Predominant Wind Direction	WSW - ENE
Wind Speed (Km/hr)	16.3
Weather Condition	Partially Cloudy
Rainfall	Nil

AW
17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

[Signature]
CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Report of Analysis

Report No. 42/SM/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage – I,
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 03.10.2025
4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
Power plant / Textile Processing/Petroleum based products

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Fuel used	Stack Temp °K	Velocity in (m/ sec)	Discharge rate In Nm ³ /hr	Pollutants (mg / Nm ³)		
						PM	SO ₂	NO _x
1	UNIT – I APC-ESP	Coal	398	21.5	881061	97	471	350
2	UNIT – II APC-ESP	Coal	400	22.9	936802	92	452	419
3	UNIT – III APC-ESP	Coal	397	24.2	997463	97	520	458

Test Performed	Test Method
PM	IS 11255 : (Part 1) – 1985
SO ₂	IS 11255 : (Part 2) – 1985
NO _x	IS 11255 : (Part 7) – 2005

AW 17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

Stack Details

Report No. 42/AAQ/SM/2025-26

1. Name and Address of the Industry : **M/s. NCTPS, Stage - I, Athipattu, Vallur Post, Chennai - 120.**
2. Date of Survey : **03.10.2025**

Sl. No.	Particulars	1	2	3
1	Stack attached to	UNIT-I	UNIT-II	UNIT-II
2	Details of Process stack	Boiler-I	Boiler-II	Boiler-III
3	Height from Ground Level in (m)	275	275	275
4	Diameter in (m)	4.35	4.35	4.35
5	Port hole height from Ground Level or bends or ducts in (m)	77	77	77
6	Fuel used (with % Sulphur content)	Coal	Coal	Coal
7	Fuel Consumption rate per hr (mention units)	150 MT	150 MT	150 MT
8	Boiler type and capacity	210MW	210MW	210MW
9	APC measures provided	ESP	ESP	ESP
10	APC functional status	Functioning	Functioning	Functioning
11	Production on 03.10.2025	1.840 MU	3.355 MU	3.865 MU
12	Ambient temp in °K	305	306	306
13	Temp. of flue gas in °K	398	400	397
14	Velocity of flue gas in m/sec	21.5	22.9	24.2
15	Volume of flue gas sampled in m ³	1.252	1.332	1.416
16	Gaseous Discharge rate per Nm ³ /Hour	881061	936802	997463

AW 17/10/25
**Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali**

**CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.**

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TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

STACK MONITORING SURVEY – Additional details

Report No. 42/ SM/2025-26

Date: 17.10.2025

1. Name of the Industry : M/s. NCTPS, Stage – I
 2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
 3. Date of Survey : 03.10.2025
 4. Type of Industry : Coal/Chemical/Sugar/Paper & Pulp/
 Power plant / Textile Processing/ Petroleum based products

Stack Monitoring Additional details

Sl. No.	Details of stack mentioned in the Air Consent order	Details of stack available and in working condition	Details of stack for which stack Emission sampling have been done	Justification for the left out of stack Emission Sampling
1.	UNIT – I APC-ESP	Working	Sampling Done	--
2.	UNIT – II APC-ESP	Working	Sampling Done	--
3.	UNIT – III APC-ESP	Working	Sampling Done	--

AW
17/10/25
 Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali

[Signature]
 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No. 42 / N.I.S/2025-26

Date: 17.10.2025

1.	Name of the Industry	M/s. NCTPS, Stage - I		
2.	Address of the Industry	Athipattu, Vallur Post, Chennai - 120.		
3.	Date of Survey	03.10.2025		
Category	RL	Land use Classification	Industrial	
Type of Survey	Ambient/Source	Time of Survey	Day	
Meteorological conditions		Calm/Windy/Rainy	Windy	

Logging Parameters

Instrument Used	CESVA Model SC310	Serial No	T243103		
Logging Interval	10 Minutes each point	Measuring Range	50-110 dB(A)		
Weighting	"A"	Peak Weighting	"C"	Time Weighting	FAST
Sound Incidence	RANDOM		Time in hrs	14.00 - 15.00	

Report of Noise Level Monitoring

Sl No	Location	Duration (min)	Distance (M)	Direction	Sound Level - dB (A)		
					Leq	Min	Max
1	Near Silo	10	100	N	61.4	56.3	73.2
2	Near Coal Yard Sub Station	10	500	SE	60.9	54.1	71.3
3	Near Pump House Cooling Tower	10	200	SW	64.2	60.8	72.9
4	Near Central Admin	10	250	SSW	59.6	53.4	68.7
5	Near Main Gate	10	500	W	68.7	61.4	76.0
6	Near Car Park	10	50	NW	66.2	60.2	75.2

Note: Leq value is the average energy for the measured period.

AW
17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

[Signature]
CHIEF ENGINEER

NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMIL NADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Manali

INFERENCE REPORT ON A.A.Q.S./ S.M.

1. Name of Industry : M/s. NCTPS, Stage - I,
Athipattu, Vallur Post, Chennai - 120.
2. Pollution Category : Red Large
3. Date of A.A.Q. Survey : 03.10.2025
4. Predominant Wind Direction : WSW - ENE
5. Weather condition : Partially Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY :-

1. Total No. of A.A.Q. stations monitored : 6
2. No. of A.A.Q. stations in which Pollutants
Level exceeded the Boards standards : Nil

Maximum and Minimum values of Pollutants Level observed:

Sl. No.	POLLUTANT	Values in microgram/m ³		BOARD'S STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM ₁₀	94	76	100
	PM _{2.5}	46	34	60
2.	<u>GASEOUS POLLUTANTS:-</u>			
	(i) SO ₂	14	11	80
	(ii) NO ₂	27	19	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 3
2. No. of Stacks in which Pollutants level
Exceeded the Boards standards : Nil

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17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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TAMIL NADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

BILL

Report No. 42/AAQ/SM/2025-26

Bill No.	42/2025-26
Date	17.10.2025

To
M/s. NCTPS, Stage - I,
Athipattu, Vallur Post, Chennai - 120.

- Ref: 1. B.PMs.No.6 Dt.31.03.2009.
2. This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/VOC/F.No.58/2025-26 dt. 25.03.2025
3. Your Lr. EE/E/T&R/NCTPS-I/AEE/ENV/F.ROA/D-269/25, dt:16.10.2025
4. Cash Receipt No. 72 dt. 29.05.2025 Rs.1,30,880/-

Sl. No.	Description	Rate (Rs.)	No. of Stations/ Stacks	Amount (Rs.)
1.	SAMPLING CHARGES:			
	(i) Ambient Air Quality monitoring PM ₁₀	3500	6	21,000
	(ii) Source Emission Monitoring (PM, SO ₂ , NO _x etc.,)	17800	3	53,400
	(iii) Ambient Air Quality monitoring PM _{2.5}	3500	2	7,000
2.	ANALYTICAL CHARGES:			
	(i) Ambient Air Samples PM ₁₀ , SO ₂ , NO ₂ . (each Rs. 1450/-)	3690	6	22,140
	(ii) Ambient Air Samples PM _{2.5}	1900	2	3,800
	(iii) Source Emission Samples PM, SO ₂ , NO _x (each Rs.1450/-)	4350	3	13050
3.	AMBIENT NOISE MONITORING CHARGES:			
	(i) For first 5 stations	1400	5	7,000
	(ii) For each additional station	3500	1	3500
	Transportation Charges			1000
	Total			1,31,890
	As per bill no.50/2024-25 dt:25.11.2024 the amount to be adjusted			1010
	Vide O/o. DEE/CHN Our CR.No. 72 dated :29.05.2025			1,30,880
	Balance			Nil

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17/10/25
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

[Signature]
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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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:: TNPGL :: NORTH CHENNAI THERMAL POWER STATION-I

O/o Chief Engineer,
NCTPS-I, Chennai-600 120.

NOTE SUBMITTED TO THE MANAGING DIRECTOR / TNPGL:

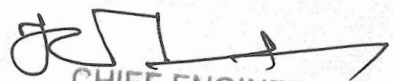
Sir,

Sub: NCTPS-I-Operation Circle-Training Division-Environment - Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations along with data uploading facility to be linked with the TNPCB & CPCB monitoring system - Administrative Approval- Requested Regarding.

- Ref: 1. Lr.No:TNPCB/F.0382GMP/2023 dt.14.09.2023.
2. Lr.No:TNPCB/F.0382GMP/2023 dt.26.04.2024.
3. Inspection report of M/s.Envea India Pvt Ltd. dt.13.02.24
4. M/s.Envea India Pvt Ltd offer No: EICH/OFF24-0020 dt. 30.04.2024
5. NCTPS -I Administrative Approval Note dt. 23.09.2024
6.Lr.No.CE/MTS/SE/R&M/EE/A2/F.NCTPSCAAQMS/D.No.1102/24,dt.30.09.24
7.Lr.No.CE/TTPS/SE/P&A/PO.8553-S/EE/SP/AE-2/F.OT.No. 3753-S/
D.3864/2025 dt.14.08.2025
8. Lr.No.CE/NCTPS-I/SE/O/EE/T&R/AEE/ENV/F.CAAQMS/D.No./26,dt.³⁵⁶20.02.2026.

1.0. GENERAL

This proposal is to seek Administrative approval of the MD / ~~TNPGL~~ for the Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) along with data uploading facility to be linked with the TNPCB & CPCB monitoring systems at an approximate amount of Rs.1,28,38,400/- (Rupees One Crore Twenty Eight Lakhs Thirty Eight Thousand and Four Hundred Only)


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2.0. PREAMBLE:**Ambient Air Quality Monitoring System:**

As per the directions of Central Pollution Control Board (CPCB) and Tamil Nadu Pollution Control Board (TNPCB), It is mandatory to install the Continuous Ambient Air Quality Monitoring Stations (CAAQMS) to monitor the level of Suspended Particulate Matter (SPM), Sulphur oxides (SOx) and Oxides of Nitrogen (NOx) present in the Ambient air, in and around NCTPS -I and the above parameters are to be uploaded continuously to the Care Air Center of TNPCB and CPCB.

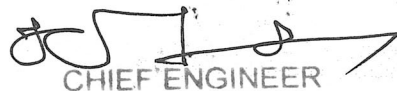
To comply with the CPCB and TNPCB directions, 2 Nos. of CAAQMS were installed by NCTPS -I in two locations, viz., 1 No. at 33/11 KV Substation in NCTPS-I premises and 1 No. at Vallur residential quarters and were in service.

The CAAQMS installed in the Vallur residential quarters location got completely damaged due to a fire accident and the value of the material could not be ascertained and the CAAQMS installed at the 33/11 KV Substation, is also not in service as the analyzers of PM2.5, PM10, SOx & NOx became defective (beyond the economical value). Four part estimate for the defective equipment installed at the 33/11 KV Substation is prepared and enclosed as separate Annexure.

Regarding this, an administrative approval was submitted vide reference (5) cited, for the Supply Installation & commissioning of 1 No. of CAAQMS in the 33/11 KV substation in NCTPS I and certain Clarification were requested by CE / M, TS & GTS vide reference (6) cited and the reply for the same has been furnished vide reference (7) cited.

3.0 NEED:**ON LINE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION**

In the latest directions issued by TNPCB, vide ref (1) and (2), it has been directed that total 6 Nos. of CAAQMS have to be installed, in and around NCTPS complex which includes NCTPS I, NCTPS II and NCTPS III and location approval for installing the 6 Nos. of CAAQMS have also been issued as below. Further in the latest consent order



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conditions vide consent order issued vide 250826611905 dt. 16.06.2025, it has been stipulated to comply the directions issued by TNPCB (i.e., total 6 Nos. of CAAQMS for the entire NCTPS complex).

Sl. No.	LOCATIONS APPROVED BY TNPCB
1.	Near NCTPS_III NDCT (Natural Draft Cooling Tower)
2.	At NCTPS-III CWPB (Sea water intake Pump House area)
3.	At Recovery Water Pump House (Near Ash Dyke)
4.	At Vallur Camp (NCTPS I & II quarters) (Existing one was damaged due to fire accident. Now the same location to be replaced)
5.	At 33 KV Substation in NCTPS I (existing location), presently not working which is to be replaced since the PM10, PM2.5, Sox & Nox analyzers are not working.
6	Near NCTPS II main gate

At present 4 Nos. of CAAQMS were supplied under EPC contract of NCTPS-III, out of which 2 No. of CAAQMS are erected at NCTPS-III, (1 No. near Natural draft cooling tower area and 1 No. near Sea water intake pump house area). Data connectivity between the sample analyzers and PCs inside the respective shelters has been completed.

The remaining 2 Nos. are erected at NCTPS-II (1 No. of near Main gate area and 1 No. at Recovery water pump house near Ash dyke) and connectivity work is under progress.

The balance work of establishing connectivity between all four stations and the Care Air Centre / IEMS/ TNPCB will be taken up subsequently. Once the entire setup is completed, a trial run of all four CAAQMS stations will be conducted. Upon successful completion of the trial run, the stations will be commissioned and put into regular operation.


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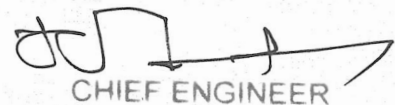
4.0 JUSTIFICATION:

Due to the occurrence of fire accident on 11.07.2018, the CAAQMS which was installed in Vallur Camp residential Quarters got completely damaged.

The CAAQMS which was in service in the location of 33/11 KV SS in NCTPS-I premises is not in working condition as the analysers of PM2.5, PM10, Sox & Nox became defective. The OEM of the CAAQMS, M/s. Envea India Pvt Ltd, Chennai inspected the site and furnished their report vide their inspection report dt. 13.02.2024 (copy enclosed), as below.

SL. NO.	NAME OF THE ANALYSER	DEFECTIVE SPARES	REMARKS
1.	PM10	External Pump, key pad, GM detector, GM tube, & mother board	All these spares have to be replaced. (cannot be repaired)
2.	PM2.5	External Pump, key pad, GM detector, GM tube, & mother board ARM 7 board	All these spares have to be replaced. (cannot be repaired)
3.	SO ₂	Key pad, PM tube, UV Lamp with power supply board, fluid control board, module board.	All these spares have to be replaced. (cannot be repaired)
4.	NOx	Key pad, Display board, module board PM tube with base, Golden chamber, Ozone Generator, Molybdenum Convertor, Perma pure dryer	All these spares have to be replaced. (cannot be repaired)
5.	Calibration cylinders and connected spares		To be replaced with new systems.

Further M/s. ENVEA India Pvt Ltd., Chennai have stated that all the analysers and spares provided in the already existing CAAQMS are of 2M series of Environment SA, France make and for 2M series spares, the supply period is 3 months and also stated that guaranty cannot be given. The approximate cost for replacement of defective spares is Rs.36,00,000/- (copy of the inspection report is enclosed). However no guarantee for supplied spares will be given by the OEM, whereas the total cost for supply installation



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TNEB, CHENNAI-600 120.

and commissioning of new CAAQMS as per the budgetary offer furnished by the M/s. ENVEA India Pvt. Ltd., Chennai is Rs.55,96,000/- (mentioned in items 1 to 11 of budgetary offer).

At this juncture, an Original Application No. 183/2025 was filed before the Hon'ble National Green Tribunal (SZ) against TNPGL/NCTPS-I, NCTPS -II and NCTPS -III on 20.08.2025 alleging that, "Thermal power plants in Ennore have been emitting pollutants like PM, SO₂, NO_x far in excess of the maximum emission levels" and "Every gram of pollutant released by the thermal plants is an additional load to the air shed, which in areas where thermal plants are located, is invariably severely polluted".

In order to disprove the allegation filed by the petitioner, i.e regarding polluting the ambient air where NCTPS -I is located, it is now necessary to replace both the CAAQMS installed with new ones. Hence this proposal is submitted for the Supply, Installation & Commissioning of 2 Nos. CAAQMS in the locations viz. in 33/11 KV substation in NCTPS-I and Vallur Camp residential Quarters.

5.0 ESTIMATED EXPENDITURE:

A purchase order vide reference (7) has been placed at TTPS for the supply, installation and commissioning of 1 No. of CAAQMS on 14.08.2025 for an amount of Rs. 48,26,200/- (including GST), wherein the civil room for analyser is at TTPS's scope.

In NCTPS -I, the shelter for CAAQMS is in the supplier's scope, so the rate of CAAQMS supplied to TTPS cannot be taken into consideration. Hence, the cost for the Supply, Installation & Commissioning of 2 Nos. of CAAQMS is arrived based on the L1 budgetary offer (Comparative Statement enclosed), received from the probable suppliers as listed below:

- (i) M/s. Thermo Fisher Scientific India Pvt. Ltd., Maharashtra
- (ii) M/s. Analyser Instrument Co. Pvt. Ltd., Rajasthan


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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

(iii) M/s. Endistriyel Mesur Technologies Pvt. Ltd., Chennai

Supply installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring System (CAAQMS)				
Sl. No	Item description	Qty in Nos.	Unit rate in Rs.	Amount in Rs.
1.	Supply, Installation and commissioning of Continuous Air Ambient Quality Monitoring Station (CAAQMS) along with Data uploading facility and to establish connectivity with the Care Air Centre/ IEMS / TNPCB, Chennai /CPCB, New Delhi for the parameters PM (PM10 & PM2.5), SO2 & NOx	2	54,40,000.00	1,08,80,000.00
2.			GST @ 18%	19,58,400.00
3.			Total	1,28,38,400.00
Rs.1,28,38,400/- (Rupees One Crore Twenty Eight Lakhs Thirty Eight Thousand and Four Hundred Only)				
Note : P&F and Freight Charges inclusive				

6.0 BUDGET PROVISION

Budget provision has been made in the year 2025-26 under Sl.No.1, Capital Supply (CAAQMS) for supply, installation & commissioning of Continuous Ambient Air Quality Monitoring Station along with data uploading facility to be linked with the TNPCB & CPCB Monitoring System for an amount of Rs.200 lakhs under Capital Expenditure.

7.0 DELEGATION OF POWERS:

Under the Powers of Managing Director /TNPGL as per the TNPGL Accounts Branch (Per) FB TNPGL Proceedings No.17 Dt. 26.11.2025 for the Administrative Sanction Powers, for a value up to Rs.2 Crores for Capital works (Sl. No. I. B (1)).


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 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

8.0 RECOMMENDATION:

Under the above circumstances, it is submitted for the recommendation to accord Administrative Approval for Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations along with data uploading facility to be linked with the TNPCB & CPCB monitoring system in the 33/11 KV SS premises and in Vallur residential Quarters in NCTPS I as it is mandatory to comply the CTO conditions and TNPCB directions.

9.0 MATTER PLACED BEFORE THE MANAGING DIRECTOR/TNPGCL

The following proposal is submitted for approval:

To accord Administrative Approval for the Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations along with data uploading facility to be linked with the TNPCB & CPCB monitoring system in the 33/11 KV SS premises and in Vallur residential Quarters in NCTPS I at an approximate cost of **Rs.1,28,38,400/- (Rupees One Crore Twenty Eight Lakhs Thirty Eight Thousand and Four Hundred Only)** and to procure under the Open tender system.

For Approval Please.

[Signature]
AEE/ENV

[Signature]
EE/TRG
(1/3)

[Signature]
SE/O

[Signature]
CE/ NCTPS I
4/1

CE/MTS & GTS

Director /Technical /TNPGCL

DIRECTOR/FINANCE/TNPGCL

JMD / TNPGCL

MD/ TNPGCL

[Signature]
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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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Old Asset Scrap/SH

Name of work: NCTPS-I - Operation Circle - Training Division - Environment - Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations along with data uploading facility to be linked with the TNPCB & CPCB monitoring system.

Sl. No	Description of Work	Unit Rate as per lowest Budgetary offer given in Rs.	Qty in Nos.	Amount in Rs.
1.	Supply, Installation and commissioning of Continuous Air Ambient Quality Monitoring Station (CAAQMS) along with Data uploading facility and to establish connectivity with the Care Air Centre/ IEMS / TNPCB, Chennai /CPCB, New Delhi for the parameters PM (PM10 & PM2.5), SO2 & NOx	54,40,000.00	1	54,40,000.00
	GST @ 18%			9,79,200.00
	Sub Total (A)			64,19,200.00
	Freight Charges			Inclusive
	Insurance Charges			Inclusive
2.	Value of old asset:			
a	50% value of new asset including Freight charges and GST 18% on Rs. 64,19,200.00			32,09,600.00
b	Cost of original erection @ 10 % on 50% value of original asset on Rs. 32,09,600.00			3,20,960.00
c	Value of old asset (2a+2b)			35,30,560.00
4	Deprecation A/c @ 90% on Rs.35,30,560.00			31,77,504.00
5	Stock value of old asset (value of old asset-Depreciation A/c)			3,53,056.00

Sp 29/12/26
AA/ENV

[Signature]
EE/T&R

(2/3)

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TNEB, CHENNAI-600 120.

FOUR PART ESTIMATE		
Name of work:	NCTPS-I - Operation Circle - Training Division - Environment - Supply, Installation & Commissioning of 2 Nos. of Continuous Ambient Air Quality Monitoring Stations along with data uploading facility to be linked with the TNPCB & CPCB monitoring system.	
PART-I INR.		
1.	Gross value of New Asset	64,19,200.00
2.	Less cost of old Asset	35,30,560.00
3.	Net value of New Asset	28,88,640.00
PART-II (Depreciation of old asset)		
4.	Life period of old Asset	: M/s. Environment S.A India Make has served for almost 9 years.
5.	Expected life period	: 10 Years
6.	Life period Served	: 9 Years
7.	Present cost	64,19,200.00
8.	50% value of new asset	Less 32,09,600.00
9.	Cost of original erection (10%)	Add 3,20,960.00
10.	Value of old asset	35,30,560.00
Depreciation Account		
11.	Value of old asset x 90/100	31,77,504.00
PART III (Stock value of old asset)		
12.	Cost of old asset	35,30,560.00
13.	Less Depreciation account	31,77,504.00
14.	Original cost of old asset	3,53,056.00
PART IV (Original cost of old asset)		
15.	Value of old asset depreciation A/c	31,77,504.00
16.	Debit to stock on Devolution	3,53,056.00
17.	Original cost of old Asset	35,30,560.00
Details for cost of old Asset		
18.	Approx. Weight of material to be retrieved from the CAAQMS available at 33 /11 KV substation	650 Kgs.
19.	It is learnt that the (Approx.) scrap value of 1 Kg material cost of old asset (for mild steel)	18.00
20.	Therefore old asset = 650 Kgs x 18/-	11,700.00
21.	Total	11,700.00


19/12/26
AAE/ENV

19/12
EE/T&R (3/3)


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TNEB, CHENNAI-600 120.

North Chennai Thermal Power Station -I

Sl.No.	Item Description	Quantity	Name of the Companies							
			M/s. Endistriyel Mesur Technologies Pvt. Ltd, Chennai (L1)		M/s. Analyser Instrument co. Pvt.Ltd., Rajasthan (L2)		M/s. Thermo Fisher Scientific India Pvt. Ltd., Maharashtra (L3)		M/s. Endistriyel Mesur Technologies Pvt. Ltd, Chennai (Negotiated Rate)	
			Unit Rate in Rs.	Total Amount in Rs.	Unit Rate in Rs.	Total Amount in Rs.	Unit Rate in Rs.	Total Amount in Rs.	Unit Rate in Rs.	Total Amount in Rs.
1.	Supply, Installation and commissioning of Continuous Air Ambient Quality Monitoring Station (CAAQMS) along with Data uploading facility and to establish connectivity with the Care Air Centre/ IEMS / TNPCC, Chennai /CPCB, New Delhi for the parameters PM (PM10 & PM2.5), SO2 & NOx	2 Nos.	54,50,000.00	1,09,00,000.00	55,00,000.00	1,10,00,000.00	59,00,000.00	1,18,00,000.00	54,40,000.00	1,08,80,000.00
2.	Packing & Forwarding		Inclusive							
3.	Freight		Inclusive							
4.	GST		18%	1962000.00	18%	1980000.00	18%	2124000.00	18%	1958400.00
5.	Total			1,28,62,000.00		1,29,80,000.00		1,39,24,000.00		1,28,38,400.00


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 TNEB, CHENNAI-600 120

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TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2508265721647 DATED: 07/04/2025.

PROCEEDINGS NO.T2/TNPCB/F.0382GMP/RL/GMP/A/2025 DATED: 07/04/2025

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. M/S.NORTH CHENNAI THERMAL POWER STATION-STAGE-II , S.F.No. 44,45 etc., ATHIPATTU village, Ponneri Taluk and Tiruvallur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg. (Industry User ID- R15AMB2030888)

REF: 1. Proc.No.T2/TNPCB/F.0382GMP/RL/GMP/W&A/2024 dated: 18/05/2024
2. Application No. 65721647 dated: 13-03-2025
3. IR.No : F.0382GMP/RL/JCEE-M/GMP/2025 dated 20/03/2025

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Chief Engineer
M/s. M/S.NORTH CHENNAI THERMAL POWER STATION-STAGE-II
S.F No. 44,45 etc.
ATHIPATTU Village
Ponneri Taluk
Tiruvallur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

6-221017 7/4/2025
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Power Generation(2x600)MW	1200	MW

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 2 nos. 2000T/hr each	2 Nos. ESP with common stack	275	5960000
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	safety valves	Noise	Silencer	
2.	Turbo Generator	Noise	Acoustic sheets fully covered	
3.	Primary air fan	Noise	Silencer provided	
4.	Forced draft fan	Noise	Silencer provides	
5.	Coal conveyors	Fugitive	Dust suppression system/Fogging system	

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

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NORTH CHENNAI THERMAL POWER STATION
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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall ensure that six CAAQM stations are provided with uploading facility for the parameters SPM, NOx and SO2 at the locations in the premises as mentioned in this office Lr. No.TNPCB/F.0382GMP/2023 dated: 14.09.2023 & 26.04.2024.
2. The unit shall improve, operate and maintain the existing Air Pollution Control (APC) measures provided to boilers efficiently and continuously so as to achieve the AAQ/SM/ANL standards as prescribed by the Board at all times.
3. The unit shall complete and commission the installation of the dust extraction & dust suppression system at the coal bunker feeding point and put the same in to operation.
4. The unit shall install the Flue Gas De-sulphurization (FGD) system within the time lime stipulated as per the MOEF&CC Notification dated: 31.12.2024.
5. The unit shall maintain Online Continuous Emission Monitoring System (OCEMS) provided at boiler stacks properly for ensuring connectivity with CAC, TNPCB for monitoring of emission parameters PM, SOx, NOx without any interruption.
6. The unit shall ensure continuous operations of existing two Ambient Air Quality stations provided commonly for TANGEDCO at all times.
7. The unit shall continue to develop and maintain adequate greenbelt within the premises.
8. The unit shall comply with directions issued by the Hon'ble NGT (SZ) in OA No.: No.08/2016, 152/2016 & 198/2016 (SZ) vide order dt: 05.07.2022.
9. This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.

6-27-2024 7/19/2025

AS
7/14/25
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
Chief Engineer,
M/s.M/S.NORTH CHENNAI THERMAL POWER STATION-STAGE-II,
North Chennai Thermal Power Station,
Stage II,
TANGEDCO,
Chennai-600120.
Pin: 600120

Copy to:

- 1.The Commissioner, MEENJUR-Panchayat Union, Ponneri Taluk, Tiruvallur District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, GUMMIDIPOONDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

[Signature]

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



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TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS

CHIEF ENGINEER

NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

S-11

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SUPERINTENDING ENGINEER						
OPER.	ES	M-I	M-II	P&A	CIVIL	EA
CHIEF ENGINEER / NCTPS - II						

A-VI

TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

From
 Kavitha Leonard, M.Sc.,
 Chief Scientific Officer,
 District Environmental Laboratory, Manali
 Tamil Nadu Pollution Control Board,
 950/1, Poonamallee High Road,
 Arumbakkam,
 Chennai-106

To
 ✓ M/s. NCTPS,
 Stage - II
 Athipattu, Vallur Post
 Chennai - 600 120.

Lr.No.TNPC Bd/DEL-MNL/Air Survey/F. No.58A/25-26, Dt:03.03.2026

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality /
 Stack Monitoring / Ambient Noise Level Survey - Reg.

- Ref:** 1.This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.58A/25-26 dt. 25.03.2025
 2. Your Lr.No.Nil
 3. Cash Receipt No.331 dt:12.08.2025 Rs.1,02,830/-

I am herewith sending the Report of Analysis of Ambient Air Quality / Stack Monitoring /
 Ambient Noise Level Survey conducted in the vicinity of your industry M/s. NCTPS, Stage - II on
 11.02.2026 with invoice for Rs.1,02,830/- (Rupees One Lakh Two Thousand Eight Hundred and
Thirty Only) towards the above survey / analytical charges, and the same has been adjusted vide
 reference (3) cited.

Kindly acknowledge the receipt of the above without fail.

aw 3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

Encl.: As above.

- Copy submitted to:
 1. The Joint Chief Environmental Engineer (M), TNPC Bd, Chennai for favour of kind information please.
 2. The District Environmental Engineer, TNPC Bd, Gummidipoondi for favour of kind information please.
 3. Copy to file.

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



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TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI
AMBIENT AIR QUALITY SURVEY – Report of Analysis

Report No.74/AAQ/2025-26, Dated 03.03.2026

1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 11.02.2026
4. Duration of Survey : 8 hours / 24 hours
5. Category : Red/Orange/Green-Large/Medium/Small
6. Land use classification : Industrial/Commercial/Residential/Sensitive/Mines

Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	28	34		59	78
Weather Condition	Clear sky		Rain Fall (mm)	Nil	
Predominant Wind Direction	NE - SW		Mean Wind Speed (km / hr)	13.2	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction *	Distance (m) *	Height From GL (m)	Pollutants Concentration (microgram / m ³)			Addl. Parameters if any (PM _{2.5})
					PM ₁₀	SO ₂	NO ₂	
1	On top of Platform Near L&T Fabrication Unit	N	1000	3.0	221	12	16	--
2	On top of Platform Near Fire Station	NE	300	3.0	96	9	15	33
3	On top of Platform Adjacent to Maingate Stage -II	SE	400	3.0	151	13	18	--
4	On top of Platform near Vallur Pumping Station	SW	800	3.0	293	14	20	47
5	On top of Platform near EB Distributing Office (Athipattu Camp)	WSW	2000	3.0	86	15	22	--
6	On top of Platform TNEB Pump House	NW	1500	3.0	162	11	21	--

Note:- * With respect to major emission sources. The analytical results are restricted to the sampling period of 8 hrs/24hrs.

.Test Performed	Test Method
PM ₁₀	IS 5182: (Part 23) – 2006
SO ₂	Modified West – Gaeke / IS 5182: (Part 2) – 2001 RA: 2012
NO ₂	Modified Jacob – Hochheiser / IS 5182: (Part 6) – 2006 RA: 2012

AW 3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

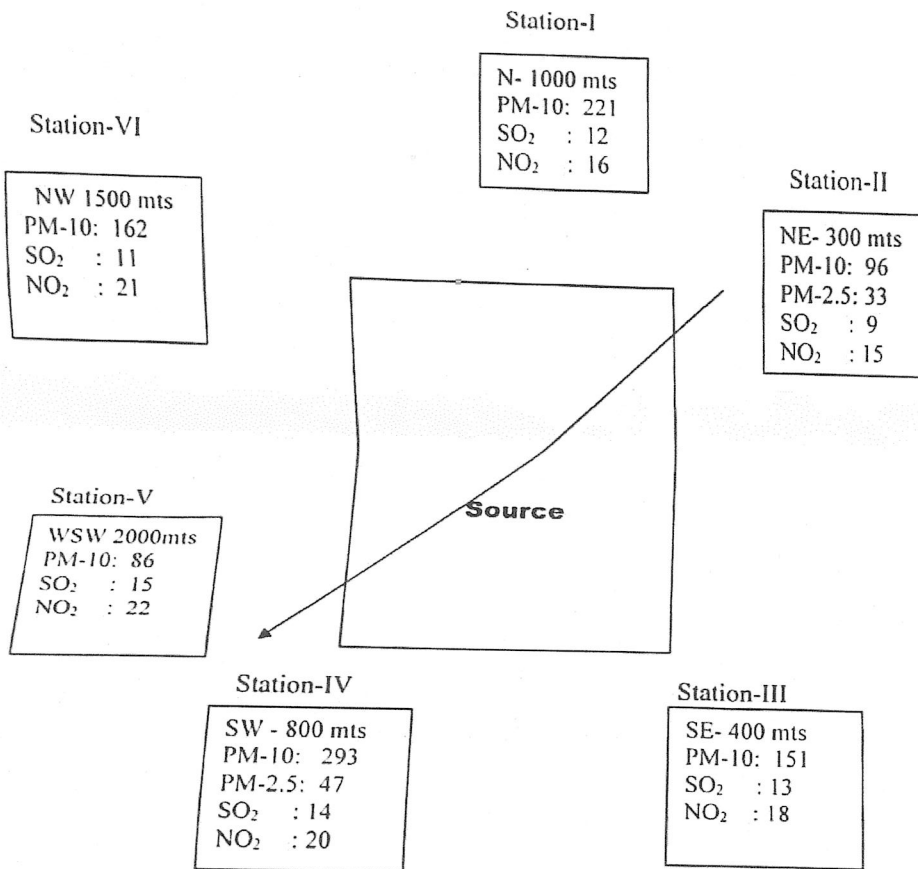


TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY - MANALI

AMBIENT AIR QUALITY SURVEY
Schematic Diagram Showing Location of Sampling

Report No.74/AAQ/SM/2025-26, Dated 03.03.2026

1. Name and Address of the Industry : M/s. NCTPS, Stage - II
2. Date of Survey : 11.02.2026
3. Predominant Wind Direction : NE to SW
4. Weather condition : Clear sky



Note:- All the values are expressed in $\mu\text{g}/\text{m}^3$ and restricted to the sampling period of 8 hours/24 hrs.

Meteorological Conditions:	
Predominant Wind Direction	NE - SW
Wind Speed	13.2
Weather Condition	Clear sky
Rainfall	Nil

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Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI

STACK MONITORING SURVEY – Report of Analysis

Report No.74/SM/2025-26, dated 03.03.2026

1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Athipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 11.02.2026
4. Type of Industry : Cement/Chemical/Sugar/Paper & Pulp/
Power plant/Textile Processing

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack .Temp °C	Velocity in (m/sec)	Discharge rate in Nm ³ /hour	Pollutants (mg / Nm ³)		
					PM	SO ₂	NO _x
1	Boiler - I	396	29.8	3157417	24	423	241
2	Boiler - II	411	31.4	3226680	26	220	149

Test Performed	Test Method
PM ₁₀	IS 11255 : (Part 1) – 1985
SO ₂	IS 11255 : (Part 2) – 1985
NO ₂	IS 11255 : (Part 7) – 2005

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3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY - MANALI

STACK DETAILS

Report No.74/AAQ/SM/2025-26 dated 03.03.2026

1. Name and Address of the Industry : M/s. NCTPS, Stage - II
2. Date of Survey : 11.02.2026

Sl. No.	Particulars	I	I
1	Stack attached to	Boiler - I	Boiler - II
2	Details of Process stack	Boiler	Boiler
3	Height from Ground Level in (m)	275	275
4	Diameter in (m)	7	7
5	Port hole height from Ground Level or bends or ducts in (m)	75	75
6	Fuel used (with % Sulphur content)	Coal	Coal
7	Fuel Consumption rate per hour (mention units)	8242 MT	7376 MT
8	Boiler type and capacity	2000 T/hr	2000 T/hr
9	Production on 11.02.2026	9.4723 MU	8.4287 MU
10	APC measures provided	Stack with Electro static precipitator	Stack with Electro static precipitator
11	APC functional status	Functioning	Functioning
12	Ambient temp in °K	303	305
13	Temp. of flue gas in °K	396	411
14	Velocity of flue gas in m/sec	29.8	31.4
15	Volume of flue gas sampled in m ³	0.995	1.016
16	Gaseous Discharge rate per Nm ³ /Hour	3157417	3226680

aw 3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI

STACK MONITORING SURVEY – Additional Results

Report No.74 /SM/2025-26 dated 03.03.2026


1. Name of the Industry : M/s. NCTPS, Stage - II
2. Address of the Industry : Attipattu, Vallur Post, Chennai – 120.
3. Date of Survey : 11.02.2026
4. Type of Industry : Cement/Chemical/Sugar/Paper & Pulp/
Power plant/Textile Processing

Stack Monitoring Additional Particulars

Sl.No.	Details of Stack mentioned in the Air consent order	Details of Stack available and in working conditions	Details of Stack for which Stack emission sampling have been done	Justification for the left out of Stack Emission Sampling
1	Boiler - I	Working	Sampling Done	--
2	Boiler - II	Working	Sampling Done	--

aw
3/3/26

Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali


CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY - MANALI

AMBIENT/SOURCE NOISE LEVEL SURVEY - Report of Analysis

Report No.74/NLS/2025-26, dated 03.03.2026

1	Name of the Industry	M/s. NCTPS, Stage - II	
2	Address of the Industry	Athipattu, Vallur Post, Chennai - 120.	
3	Date of Survey	11.02.2026	
Category	RL	Land use classification	Industrial
Type of Survey	Ambient/Source	Time of survey	Day
Meteorological conditions		Calm / Windy / Rainy	Windy

Logging Parameters

Instrument Used	CESVA Model SC310	Serial No.	T243103 & T243105
Logging Interval	10 Minutes each point	Measuring Range	50-110 dB(A)
Weighting	"A"	Peak Weighting	"C"
		Time Weighting	FAST
Sound Incidence	Random	Time in hrs.	14.00 - 15.30

Report of Noise Level Monitoring

Sl. No	Location	Duration (min)	Distance (m)	Direction	Sound Level -dB(A)		
					L _{eq}	Min	Max
1	Near QC Laboratory	10	100	N	73.3	71.4	81.3
2	Near Fire Station	10	200	NE	68.1	55.7	85.6
3	Near Unit -I - ESP	10	150	SE	68.6	66.5	73.2
4	Near Site Office	10	200	S	71.3	66.9	88.3
5	Near Stage -II Main Gate	10	200	SW	68.3	57.5	81.0
6	Near CST -Corner Stage Storage Tank	10	150	NW	68.7	64.9	73.7

Note: Leq value is the average energy for the measured period.

aw
3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

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[Signature]
CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Manali

INFERENCE REPORT ON A.A.Q.S./ S.M.

1. Name of Industry : M/s. NCTPS, Stage - II
 2. Pollution Category : Red Large
 3. Date of A.A.Q. Survey : 11.02.2026
 4. Predominant Wind Direction : NE - SW
 5. Weather condition : Partially Cloudy

STATUS OF POLLUTANTS LEVEL

I. AMBIENT AIR QUALITY :-

1. Total No. of A.A.Q. stations monitored : 6
 2. No. of A.A.Q. stations in which Pollutants Level exceeded the Boards standards : 4

Maximum and Minimum values of Pollutants Level observed:

Sl. No	POLLUTANT	Values in microgram/m ³		BOARD'S STANDARD (As per consent order)
		Maximum	Minimum	
1.	PM ₁₀	293	86	100
	PM _{2.5}	47	33	60
2.	<u>GASEOUS POLLUTANTS:-</u>			
	(i) SO ₂	15	9	80
	(ii) NO ₂	22	15	80

II. STACK MONITORING:-

1. Total No. of Stacks Monitored : 2
 2. No. of Stacks in which Pollutants level Exceeded the Boards standards : Nil

dw 3/3/26

Chief Scientific Officer,
 District Environmental Laboratory
 Tamil Nadu Pollution Control Board
 Manali


 CHIEF ENGINEER



TAMIL NADU POLLUTION CONTROL BOARD
DISTRICT ENVIRONMENTAL LABORATORY – MANALI

BILL

Report No.74/AAQ/SM/2025-26, Dated 03.03.2026

Bill No.	74/2025-26
Date	03.03.2026

To
M/s. NCTPS, Stage – II,
Attipattu, Vallur Post, Chennai – 120.

- Ref: 1. B.PMs.No.6 Dt.31.03.2009.
2.This office Lr.No. TNPCB/DEL/MNL/AAQS/SM/NLS/F.No.58A/25-26 dt. 25.03.2025
3. Your Lr.No.Nil
4. Cash Receipt No.331 dt:12.08.2025 Rs.1,02,830/-

Sl. No.	Description	Rate (Rs.)	No. of Stations/ Stacks	Amount (Rs.)
1.	SAMPLING CHARGES:			
	(i) Ambient Air Quality monitoring PM ₁₀	3500	6	21,000
	(ii) Source Emission Monitoring (PM, SO ₂ , NO _x etc..)	17800	2	35600
	(iii) Ambient Air Quality monitoring PM _{2.5}	3500	2	7,000
2.	ANALYTICAL CHARGES:			
	(i) Ambient Air Samples PM ₁₀ , SO ₂ , NO ₂ (each Rs. 1450/-)	3690	6	22,140
	(ii) Ambient Air Samples PM _{2.5}	1900	2	3,800
	(iii) Source Emission Samples PM, SO ₂ , NO _x (each Rs.1450/-)	4350	2	8,700
3.	AMBIENT MONITORING CHARGES:			
	(i) For first 5 stations	1400	5	7,000
	(ii) For each additional station	3500	1	3,500
Transportation Charges				
Total				1000
As per bill no.73/2024-25 dt :04.03.2025 the amount to be adjusted				1,09,740
Vide O/o. DEE/GMP Vide CR.No. 331 dated :12.08.2025				6910
Balance				1,02,830
				Nil

aw
3/3/26
Chief Scientific Officer,
District Environmental Laboratory
Tamil Nadu Pollution Control Board
Manali

CHIEF ENGINEER
NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

S-111

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A-VII



सत्यमेव जयते

File No.: J-13012/14/2012-IA.II(T)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 08/03/2025



To,

Sh. Gnanapalan Packiadhas
M/s Tamil Nadu Generation & Distribution Corporation Ltd (TANGEDCO)
144, Anna Salai, Chennai, Chennai, Tamil Nadu, Near LIC, Anna Salai, 600002
E-mail: cepr@tnebnnet.org

Subject:

1x800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities by M/s. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO) at NCTPS Complex, Villages Ennur & Puzhuvivakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu – Grant of Amendment in EC & CRZ regarding change of coal source from 100% Imported coal to use a mix of domestic coal as well as Imported coal in ratio of 50%-50% proportion – regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/TN/THE/475354/2024 dated 14/06/2024 and subsequent reply to the additional information uploaded on Parivesh on 19/10/2024 for grant of amendment in prior Environmental Clearance (EC) accorded by the Ministry vide letter no. J-13012/14/2012-IA. II (T) dated 20th Jan. 2016, under the provisions of the EIA Notification, 2006 for the project mentioned above.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A0601TN5388860A
(ii) File No.	J-13012/14/2012-IA.II(T)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	1(d) Thermal Power Plants
(vi) Sector	Thermal Projects
(vii) Name of Project	Amendment of Environmental Clearance for 1X800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities at Villages Ennur & Puzhuvivakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu by M/s. Tamil Nadu Generation & Distribution Corporation Ltd.

IA/TN/THE/475354/2024

Address: IA Division, Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003

Page 1 of 10

CHIEF ENGINEER

NORTH CHENNAI THERMAL POWER STATION
TNEB, CHENNAI-600 120.

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	(TANGEDCO).
(viii) Location of Project (District, State)	THIRUVALLUR, TAMIL NADU
(ix) Issuing Authority	MoEF&CC
(x) EC Date	20/01/2016
(xi) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. M/s Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO) has made an online application vide proposal no. IA/TN/THE/475354/2024 dated 14.06.2024 along with the application in prescribed format - Form 4 (CAF, Form – I Part A, B and C) and sought for amendment in Environment Clearance accorded by the Ministry vide F.No. J-13012/14/2012-IA. II (T) dated 20th Jan. 2016 for the project titled “1x800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities by M/s. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO) at NCTPS Complex, Villages Ennur & Puzhuvakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu”.

4. The instant proposal was considered during the 11th meeting of the EAC (Thermal) held during 27-28th June 2024 and further reconsidered in its 18th meeting held on 24/01/2025. The project/activity is covered under category A of item 1(d) ‘Thermal Power Plants’ of the Schedule to the Environmental Impact Assessment (EIA) Notification, 2006, as amended as the power generation capacity of the proposed expansion is beyond the threshold capacity of 500MW i.e. 800 MW and requires appraisal at Central level by the sectoral EAC in the Ministry. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

5. The amendment sought in the EC&CRZ clearance dated 20/01/2016 is detailed as below:


Para of EC issued by MoEF&CC	Details as per the EC	To be revised/ read as	Justification/ reasons
Point no. 3	The Imported Coal requirement of 2.09 MTPA will be sourced through MMTC, New Delhi.	The coal requirement is 2.69 MTPA in the ratio of Imported Coal 1.04 MTPA and domestic Coal 1.65 MTPA. The Imported and domestic coal will be sourced from MMTC, New Delhi and Kalinga block of Talcher, Mahanadhi, IB Valley Coal Fields, respectively.	TANGEDCO is planning to change from use of 100% Imported coal to use a mix of domestic coal and Imported coal in the ratio of 50%-50% proportion, which is in compliance of MoEF&CC OM dated 6 th Dec. 2023 and previous OM dated 11 th Nov. 2020 regarding Amendment in Environmental Clearance for change in coal source by Thermal Power Plants.

6. Protected Area: The PP reported that there are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. Kosasthalaiyar River is flowing at 218.8 m, Buckingham Canal is at 42.7 m and Boat Canal is at 41.45 m from the project site. No Schedule-I species sighted in the study area.

7. Ash Pond area: The existing ash pond of NCTPS complex located 5Kms away from the project site will be utilised for dumping of bottom ash from this proposed power plant at the time of emergency only, since, this power plant is proposed with the 100% disposal of bottom ash also.

8. Water Requirement: The potable water required for the construction of project will be met from Chennai Metro Water Supply & Sewerage Board (CMWSSB) for about 2 MGD (9092 m3). For operation purpose, potable water will be produced from sea water by treating in RO based desalination plant, proposed within the power plant.

9. Details of Coal Linkage: Environmental Clearance for the project was issued based on the use of Imported coal of 2.09 MTPA which was planned to source from MMTC, New Delhi. FSA/MoU for imported coal was signed between MMTC Limited and TANGEDCO on 25th May, 2015 for supply of 2.51 MTPA of coal for the project. Now, TANGEDCO is planning to change from use of 100% imported coal to use of domestic coal as well as Imported coal in the equal proportion. Domestic coal will be made available from the Kalinga block of Talcher, Mahanadhi, IB Valley Coal Fields.


 CHIEF ENGINEER
 NORTH CHENNAI THERMAL POWER STATION
 TNEB, CHENNAI-600 120.

Total 2.69 MTPA of mixed coal will be required for the project.

10. Details of CCR: Details of Certified compliance report submitted by RO, MoEF&CC: Certified Copy of EC Compliance is secured Vide Diary No 046 dated 13.01.2023.

11. Ash management details:

S.No.	Information sought	Details
i.	Concrete figures about the quantum of additional fly ash likely to be generated per year over and above that already approved under the previous EC	<p>A) Ash content for 100% Foreign coal - 12% Ash quantity -806.9 TPD Already Proposed Silo - 3nos (2 No for fly ash , 1 No for bottom ash)</p> <p>B) Ash content for Foreign (50%) & domestic coal (50%) - 25.5% Total Ash quantity generated- 2209.32 TPD Excess Ash generated- 1402.42 TPD</p>
ii.	Ash management plan	<p>The existing ash handling system could cater to the enhanced ash generation quantity as detailed below.</p> <p>A. Ash handling Now constructed Silos- 3 Nos (2 Nos for fly ash , 1 No for bottom ash)</p> <p>i) Fly Ash Silo capacity- 2 x 2520=5040 MT Fly ash evacuation is through vacuum system from ESP hopper and will be stored in fly ash silos of capacity (2x2520=5040MT) which will be having capacity for 24 hours storage each.</p> <p>ii) Bottom Ash Silo capacity-1 x 1800=1800 MT Bottom ash evacuation is dry type initially through closed conveyor system up to intermediate silo and from there up to bottom ash silo of capacity (1x1800=1800 MT) is by pipe line.</p> <p>B. Ash utilization The ash will be sold to cement / brick industries through E-auction as being followed in NCTPS Stage 1&2. The fly ash will be loaded in closed trucks / bulkers through telescopic spout assembly of Fly ash Silo and transported to cement/Brick companies. The bottom ash will be conditioned by quenching with water (18m³/hour) and will be loaded in truck and covered with tarpaulin for transporting. Hence, 100% ash Utilization will be achieved as per MOEF &CC Notification 31.12.2021.</p> <p>C. Ash disposal in case of emergency In case of emergency, both fly and bottom ash will be made as slurry and transported to existing NCTPS ash dyke through existing ash pipelines of NCTPS. Water required for making slurry will be around 8082 m³/day , which will be sourced from CT blow down pump and guard pond water (reject sea water). 12 Nos piezometric wells are already available in and around the existing ash dyke of NCTPS. It is assured that the ash slurry pipelines will be monitored to avoid any leakages to protect the nearby area.</p>

12. The Ennore project site of M/s. TANGEDCO inter-alia project site of instant proposal under consideration was inspected by the sub-committee of EAC during 13-14th March, 2024. The recommendations of the site visit report of the sub-committee of EAC relevant to the proposal under consideration and its compliance status is furnished as below:

S.No.	Recommendations of the sub-committee of EAC	Compliance by the project proponent
i.	The EIA report including carrying capacity of existing ash	The EIA report, including details of the carrying capacity of the existing ash pond, has been submitted to MOEF&CC.

S.No.	Recommendations of the sub-committee of EAC	Compliance by the project proponent
	pond along with remedial measures to avoid pollution wherein ash from Stage I and Stage II is being disposed and emergency ash disposal of Stage III is proposed shall be prepared.	The report was prepared by M/s Cholamandalam MS Risk Services Ltd, Chennai. The pipelines will transfer ash slurry from Stage III to the designated ash dyke pond of NCTPS. The ash dyke pond covers ~133 hectares (328 acres), representing a permanent land footprint. The pond falls within the NCTPS land area and is already used for ash disposal by Stage I & II plants.
ii.	Design report of the ash slurry pipeline corridor for the Stage III NCTPS power plant and exploring the feasibility of using the existing ash slurry pipelines of Stage I and Stage II NCTPS plant for the proposed Stage III shall be prepared by NCTPS.	The design report for the ash slurry pipeline of NCTPP Stage III is submitted. It has been decided to use the existing ash slurry pipelines of NCTPS Stage I & II instead of constructing new pipelines. This decision was made to minimize environmental impact. NCTPP Stage III will dispose of ash slurry only in emergencies, as both fly ash and bottom ash are disposed of in dry form.
iii.	Adequacy report from Competent Authority on existing ash dyke capacity to accommodate the proposed ash slurry from stage III NCTPS shall be submitted.	The existing ash pond of NCTPS is sufficient as wet ash will be disposed of promptly to brick industries and other works. Details of the ash pond: Area: 328 acres. (133 Ha) Capacity: 57.5 lakh m ³ (at a height of 5m). Current stock: 29 lakh m ³ . Remaining capacity: 28.5 lakh m ³ .

13. Court cases:

A. Original Application No.122 of 2021 (SZ) with Original Application No.162 of 2021 (SZ)

The Hon'ble NGT(SZ) in Original Application No.122 of 2021 (SZ) with Original Application No.162 of 2021 (SZ) vide its judgement dated 31/01/2022 directed the proponent not to proceed with the work of laying the pipeline through the CRZ zone and also in the other area in violation of the Environment Clearance and CRZ Clearance granted to them in 20/01/2016, without getting necessary further clearances in this respect by filing afresh application in accordance with law. Besides, the Hon'ble NGT also imposed a compensation of Rs. 50 lakhs which has been paid by them to TNPCB on 30/3/2022. In compliance to the said judgment, proponent filed amendment proposal bearing No: IA/TN/THE/442379/2023 was submitted to the Ministry seeking for amendment in the EC & CRZ dated 20/01/2016 for the ash slurry pipeline for stage III project. The proposal was considered by the EAC in its meeting held on 04/09/2023 and 31/10/2023 wherein the proposal was deferred and EAC recommended for site visit by a sub-committee. During the site visit, it was informed by M/s. TANGEDCO that they have decided to utilize the existing spare lines of NCTPS Stage - I & II to reduce the environment impact. In view of this, PP informed the EAC that no new ash slurry pipelines are envisaged for the stage III project and the proposal no. IA/TN/THE/442379/2023 has already been withdrawn by the project proponent.

B. OA No 8 of 2016 titled as R.Ravimaran (Died) & Ors. vs Union of India & Ors. tagged with OA No 198 of 2016 titled as Meenava Thanthai K.R. Selvaraj Kumar vs The Chief Secretary Government of Tamil Nadu

An OA No 8 of 2016 titled as R.Ravimaran (Died) & Ors. vs Union of India & Ors. tagged with OA No 198 of 2016 titled as Meenava Thanthai K.R. Selvaraj Kumar vs The Chief Secretary Government of Tamil Nadu, Chennai & Ors. was filed before the Hon'ble Tribunal (SZ), Chennai regarding illegal dumping of ash slurry and violation of conditions of Environmental Clearance and CRZ Clearance granted by dumping fly ash and draining the wastewater into the Buckingham Canal and Kosasthalaiyar River respectively. In this regard, the Hon'ble Tribunal vide its judgment dated 05/07/2022 passed the following directions for compliance by the PP:

i. To carry on their activities strictly in accordance with law and complying with the conditions imposed in the


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Environmental Clearance and the Consent granted by the State Pollution Control Board.

- ii. To replace the old ash slurry carrying pipes as undertaken by them within the time frame fixed and also take all necessary precautions of providing necessary sensor system to detect the leak immediately and also the mechanism by which production and pumping of ash slurry through the damaged pipeline can be stopped immediately, so that further pumping can be avoided so as to minimize the leak if at all it happens in future.
- iii. To pay the compensation already assessed by the State Pollution Control Board on various occasions for the violations noticed by them and also compensation directed to be paid by this Tribunal in other related connected matters viz., Original Application Nos.122 of 2021 (SZ) and 162 of 2021 (SZ) which were already disposed of this Tribunal by giving certain directions.
- iv. To pay environmental compensation which is likely to be assessed on the basis of the study to be conducted by the agency which is going to conduct study for remediation process, apart from the compensation already imposed by various proceedings of the Tamil Nadu Pollution Control Board and directed to be paid by this Tribunal.
- v. To bear the expenses for conducting the study through the agency to be identified for preparation of DPR and also the expenses for remediation.
- vi. To undertake the remediation process and complete the same at the earliest possible time, as delay in implementation will result in further damage to the environment.
- vii. To carry out the recommendations made by the Joint Expert Committee regarding creating green cover, including plantation of mangroves and other species suggested which are conducive to environment and that will not affect the riverine and coastal zone ecology.
- viii. To take immediate steps to remove the fly ash already deposited in that area due to the breach of fly ash slurry carrying pipes without delay and after removal of the same, soil analysis will have to be conducted by the CPCB and SPCB and if further remediation will have to be conducted or further steps are required for removal of further fly ash deposit found in that area, then that also will have to be carried out by the PP.

On the above, the PP has informed that the compliance of the aforesaid order is under process.

Deliberations of the Committee

14. The EAC noted the following:

- i. The EAC noted that the proposal is for the grant of amendment in Environmental Clearance to the project 1X800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities at Villages Ennur & Puzhuvakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu by M/s. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO).
- ii. The committee noted that the Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) Clearance were accorded by MoEF&CC Vide File No. J-13012/14/2012-IA. II (T) dated 20th January, 2016 with use of Imported coal of 2.09 MTPA sourced through MMTC, New Delhi. The FSA/MoU for Imported coal was signed between MMTC Limited and TANGEDCO on 25th May, 2015. The Consent to Establish (CTE) issued from TNPCB Vide Order No. 170124499798 under Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and vide order No.170114499798 under Water (Prevention and control of Pollution) Act,1974, as amended in 1988 on 13th April, 2017.
- iii. Now, PP has submitted the proposal for obtaining amendment in existing EC for change in fuel composition from 100% Imported coal to mixture of 50% Indian coal & 50% Imported coal in compliance of MoEF&CC OM dated 6th Dec, 2023 and previous OM dated 11th Nov, 2020.
- iv. The EAC reviewed the present average ambient air quality data and observed that PM10 values were on higher side and it was noted that the proposed change in fuel composition from 100% Imported coal to mixture of 50% Indian coal &


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50% Imported coal which may increase PM10 emissions in the environment. PP in this regard submitted that this is a temporary increase due to ongoing construction activities at site.

v. The EAC also added that as there is change in fuel, PP shall not ask in the future for additional ash pond and additional water requirement. Further, EAC noted that the total area of plant is 76.88 Ha of which only 18.21 Ha is a green belt area which accounts to 23.7% of the total area. Therefore, PP are advised to conduct power plantation in the upcoming monsoon season.

vi. The Committee observed that as per OM dated 11.11.2020 & 06.12.2023, proposal of PP is not falling under category (a) to (d) mentioned in para 3 of OM dated 6.12.2023 and hence required amendment in EC. Further, it has mentioned in the same OM that "All the Thermal Power Plants (including Captive Power Plants) having Prior Environmental Clearance and going in for change in the coal source other than those falling in the aforementioned category of change in coal source shall approach the Ministry for amendment in environmental clearance along with a study on additional impact assessment and revised EMP based on the change in Source of coal". The Committee observed that PP has submitted the additional impact assessment and revised EMP report of May 2024, along with this proposal.

vii. The EAC noted that PP submitted that FSA/MoU for Imported coal was signed between MMTC Limited and TANGEDCO on 25th May, 2015. No additional water will be required due to change in coal use. No additional power required due to change in coal. No additional Coal Handling Plant (CHP) will be required and the area of 8.09 Ha is available within the site for stacking of Indian as well as imported coal.

viii. PP submitted that Coal characteristics & consumption as under:

S. no.	Details	Units	Imported 100%	Imported 50% Indian 50%	Indian coal
1.	Coal consumption	TPH	280	361	442
		TPD	6720	8664	10608
		MTPA	2.09	2.69	3.29
2.	Ash	%	12	25.5	34
3.	Sulphur	%	0.80	0.65	0.55
4.	Gross Calorific Value	Kcal/kg	6000	4654	3800

Type of coal	Coal quantity (TPH)	Ash content (%)	Total Ash Quantity (TPH)	Fly Ash Quantity (TPH)	Bottom Ash Quantity (TPH)
Imported coal	280	12.0	33.60	23.52	10.08
Mixed coal (Imported 50%, Indian 50%)	361	25.5	92.06	64.44	27.62

Note: Due to change in composition of the coal, the ash quantity will increase

ix. The committee observed that there is a increase in ash content further as per the EIA the level of pollutant are increasing and on higher side. In this regard PP submitted that-

- Particulate matter (PM): PM value: 96.49 g/m³, predicted GLC: 0.32 g/m³. Resultant GLC: 96.81 ug/m³ which is near the limits as per NAAQ standards. The max. value of PM10 120 g/m³ recorded in Ennore SEZ TPP site since the project is proposed over abandoned ash dyke. The contribution of PM from TPPs within NCTPS complex is 1.2 g/m³ and the contribution all the TPPs with 10 km radius is 1.6 g/m³. To reduce the PM emissions ESP's with an efficiency of 99.98% has been installed to limit the PM below 30 mg/Nm³.

- Sulphur dioxide (SO₂): SO₂ value: 25.1 g/m³, predicted GLC: 1.08 g/m³. Resultant GLC: 26.18 g/m³ which is well with in the limits as per NAAQ standards. The contribution of SO₂ from TPPs within NCTPS complex is 5.1 g/m³ and the contribution all the TPPs with 10 km radius is 7.1 g/m³. Dry FGD has been installed to meet the revised emission norms of MoEF&CC for Sulphur dioxide (SO₂) i.e. 100 mg/Nm³.

- Oxides of nitrogen (NO_x): NO_x value: 42.6 g/m


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³, predicted GLC: 1.08 g/m³. Resultant GLC is 43.68 g/m³ which is well within the limits as per NAAQ standards. The contribution of NO_x from TPPs within NCTPS complex is 6.4 g/m³ and the contribution all the TPPs with 10 km radius is 8.01 ug/m³. To reduce the emissions Low NO_x burner will be provided. SCR will also be installed in future as per requirement to limit the NO_x emission to as per MoEF&CC norms i.e. 100 mg/Nm³.

x. The committee observed that for managing the air pollution PP has proposed that i) Dust suppression/ extraction system will be provided to mitigate the dust generated at coal conveying area, transfer points and coal stockyard, ii) Dust collection system will be provided in coal bunkers to evacuate dust and hazardous gases like methane from the coal bunkers, iii) Collected dust would be returned to either the associated belt conveyors or to the coal bunkers. The coal dust from coal transfer points would be restricted to 5 mg/Nm³, iv) 100 % dry fly ash extraction, storage and disposal facilities are proposed for utilization of 100 % fly ash. Closed trucks & containers would be used for this purpose, v) ESP with an efficiency of 99.98 % is proposed to control Particulate Matter, vi) To minimize the SO₂ emissions, dry FGD system is proposed and vii) To reduce the NO_x emissions, Low NO_x burners has been provided whereas Selective Catalytic Reduction (SCR) system will be installed in future as per requirement.

xi. Additionally, the committee observed that for managing the ash PP has proposed that i) 100% utilization of fly ash in dry form is envisaged. Closed trucks & containers would be used for this purpose, ii) To reduce the dust nuisance while loading the ash into the open trucks from fly ash silos, the fly ash would be conditioned with water spray, iii) It is proposed to cover the ash in the open trucks with tarpaulin to prevent flying of fine ash during transportation, iv) TANGEDCO would put max efforts and ensure bottom ash utilization. 100% ash utilization will be achieved as per MoEF&CC notification dt. 3rd Nov. 2009, v) Proposed to supply entire ash to cement industries that are presently lifting fly ash from NCTPS, since there is huge demand in Tami Nadu for fly ash from thermal stations and vi) MoU between TANGEDCO & M/s. Dalmia Cement (Bharat) Limited was already made on 14th Oct. 2015 for utilization of Fly ash.

xii. The committee observed that EMP cost proposed by the PP is Rs. 1185.21 cr and recurring cost is Rs 98 Cr. The details are as under:

S. No	Particulars	100% Imported Coal		Indian Coal 50%: Imported Coal 50%		Remark	
		Capital Cost (Rs. Crores)	Recurring Cost (Rs. in Crores)	Capital Cost (Rs. Crores)	Recurring Cost (Rs. in Crores)		
1	Dust Control System					No change	
	i) ESP	192.00		192.0			
	ii) Dust suppression system for coal handling	3.50		3.50			
2	Chimney	88.90		88.90		Increased	
	FGD, De NO _x burners etc.	0		615.0			
3	Water treatment plant including clarifier, UF, RO, DM, Electrical and Instrumentation	42.24		42.24		No change	
4	Effluent Treatment Plant	3.50		3.50			
5	Dense phase, pneumatic Ash Handling Plant including bottom ash & fly ash silos, conveying compressors and other equipment	106.56	48.0	106.56	98		
6	Development of Greenbelt	3.84		3.84			
7	Sewage System	1.44		1.44			
8	Chemical dosing and Chlorination Plant	9.70		9.70			
9	Pollution monitoring instruments/ equipment	14.16		14.16			
10	Other unforeseen items	14.16		14.16			
	Total	480.0	48.0	1,185.21	98		Increased


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xiii. Based on the discussion held the committee recommended that in the para 3 of EC dated 20.01.2016 the phrase "The Imported Coal requirement of 2.09 MTPA will be sourced through MMTC, New Delhi" shall be read as "The coal requirement is 2.69 MTPA in the ratio of 50% Imported Coal (1.04 MTPA) and 50% Indian Coal (1.65 MTPA). Imported coal sourced through MMTC, New Delhi and Indian Coal sourced from Kalinga block of Talcher, Mahanadhi, IB Valley Coal Fields."

xiv. The Committee also noted that there are two court cases with respect to existing project of NCTPS and the proposal no. IA/TN/THE/442379/2023 of M/s. TANGEDCO has been withdrawn by the project proponent.

Recommendations of the Committee

15. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** the proposal for grant of amendment in Environmental Clearance dated 20th January 2016 to the project 1X800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities at Villages Ennur & Puzhuvivakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu by **M/s. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO)** for change in the use of Coal from 100% Imported Coal to use of Indian Coal and Imported Coal in equal proportion as mentioned at above Para 5, subject to compliance of the additional specific environmental safeguard conditions (**Annexure-I**), in addition to the conditions in the EC letter dated 20.01.2016.

Decision of MoEF&CC

16. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Thermal) hereby decided for amendment in Environment Clearance accorded by the Ministry vide F. no. J-13012/14/2012-IA.II (T) dated 20.01.2016 to the project 1X800 MW (Stage-III), North Chennai TPP and CRZ Clearance for foreshore facilities at Villages Ennur & Puzhuvivakkam, Taluk Ponneri, District Thiruvallur, Tamil Nadu by **M/s. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO)** for change in the use of Coal from 100% Imported Coal to use of Indian Coal and Imported Coal in equal proportion as mentioned at above **Para 5**, subject to compliance of the additional specific environmental safeguard conditions (**Annexure-I**).

17. All other terms and conditions mentioned in the EC & CRZ letter number J-13012/14/2012-IA.II (T) dated 20.01.2016 shall remain unchanged.

18. The project proponent shall obtain fresh Environment Clearance in case of change in scope of the project, if any.

19. This issues with the approval of the Competent Authority.

Yours faithfully,

(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in;

Copy To

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34.
4. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001

IA/TN/THE/475354/2024

Address: IA Division, Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh New Delhi - 110003

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5. Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai- 600 032, Tamil Nadu.
 6. The District Collector, Thiruvallur, State Government of Tamil Nadu.
 7. Guard file/Monitoring file/PARIVESH Portal

Annexure 1

Specific EC Conditions for (Thermal Power Plants)

1. Additional Specific Condition

S. No	EC Conditions
1.1	Project proponent shall comply with all the directions passed by the Hon'ble National Green Tribunal vide its judgement dated 05/07/2022 in OA No 8 of 2016 titled as R.Ravimaran (Died) & Ors. vs Union of India & Ors. tagged with OA No 198 of 2016 titled as Meenava Thanthai K.R. Selvaraj Kumar vs The Chief Secretary Government of Tamil Nadu, Chennai & Ors. Compliance status in this regard shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
1.2	PP shall obtain the amendment in CTO from SPCB as applicable in the instant case for the proposed amendments
1.3	PP shall implement the protective measures proposed in EMP in a time-bound manner. The budget earmarked for the same is Rs 1,185.21crores (Capital) and Rs 98 crores(recurring) and should be kept in separate accounts and audited annually. The implantation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.
1.4	Regular monitoring of Fly Ash Pond shall be carried out and inspection should be done to avoid any chance of failure of bunds or leakage from the Ash Pond. The Pipe line carrying the fly ash shall also be inspected for any leakage at regular intervals. In case of any leakage immediate corrective measures needs to be taken and concerned authorities shall be informed. PP shall also keep a record of inspection.
1.5	Fly ash handling shall be done strictly as per extent rules/regulations of the Ministry/CPCB issued from time to time including Ministry's Notification No. S.O.5481(E) dated 31st December, 2021. No coal shall be transported through road shall be allowed.
1.6	The transportation of Ash from the Thermal Power Plant to other Industries (Cement/brick) shall be through closed bulkers only.
1.7	Water Sprinkling on roads shall be done in at regular interval on the roads atleast within 1 km range approaching the plant. A logbook shall be maintained for the activity and be in six monthly compliance report.
1.8	PP shall ensure that roads for transportation shall be maintained and keep in good condition to avoid fugitive emissions.
1.9	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
1.10	PP shall provide regular health monitoring services and health services free of cost to people living


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S. No	EC Conditions
	in 10 km radius.
1.11	PP shall establish an Environment Management Cell and ensure to engage sufficient staff having environment related qualification for its smooth its functioning.
1.12	Environment Audit of plant shall be done annually and report shall be submitted to Regional office of the Ministry.
1.13	Use of Diesel operated transportation vehicles shall be avoided as far as possible and BS-VI complaint vehicle shall be purchased and preference shall be given to EV/CNG/LNG based trucks for transportation raw materials, coal and disposal. Change to EV/CNG/LNG be done in a time bound manner.
1.14	PP shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022 PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic(SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report being submitted by PP.
1.15	Monitoring for heavy metals and fluoride in ground water and surface water shall be undertaken along with the regular monitoring and results/findings submitted along with half yearly monitoring report.
1.16	PP is advised to implement the 'Ek Ped Maa Ke Naam' Campaign which was launched on 5th June 2024 on the occasion of the World Environment Day to increase the forest cover across the Country. This plantation drive is other than Green belt development. An action plan in this regard shall be submitted to the concerned Regional Office of the Ministry.

Signature Not Verified

Digitally Signed by : Sundar Ramanathan
Member Secretary, MEFCC (EC)

Date: 08/03/2025


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NCTPS -I - Unit -I - Outage Days from 01.01.2015 to 31.01.2025

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'15	135	10	Jan'16	103	30	Jan'17	656	25	Jan'18	76	41
Feb'15	0	0	Feb'16	95	7	Feb'17	672	0	Feb'18	60	51
Mar'15	15	28	Mar'16	0	0	Mar'17	252	46	Mar'18	26	54
Apr '15	68	28	Apr '16	143	55	Apr '17	78	53	Apr '18	56	14
May'15	94	49	May'16	87	30	May'17	56	27	May'18	0	0
Jun'15	79	56	Jun'16	65	57	Jun'17	63	9	Jun'18	0	0
Jul'15	26	18	Jul'16	24	15	Jul'17	492	37	Jul'18	119	10
Aug'15	16	59	Aug'16	246	52	Aug'17	0	0	Aug'18	45	55
Sep'15	482	9	Sep'16	288	35	Sep'17	55	52	Sep'18	99	42
Oct'15	32	57	Oct'16	79	32	Oct'17	387	24	Oct'18	343	57
Nov'15	114	36	Nov'16	0	0	Nov'17	109	51	Nov'18	86	18
Dec'15	18	32	Dec'16	458	38	Dec'17	14	10	Dec'18	337	12
2015	1085	22	2016	1593	51	2017	2839	34	2018	1252	54

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'19	744	0	Jan'20	744	0	Jan'21	507	36	Jan'22	506	0
Feb'19	672	0	Feb'20	227	33	Feb'21	174	30	Feb'22	38	44
Mar'19	307	43	Mar'20	343	3	Mar'21	10	7	Mar'22	30	48
Apr '19	15	51	Apr '20	437	9	Apr '21	77	39	Apr '22	0	0
May'19	38	58	May'20	134	36	May'21	37	46	May'22	102	28
Jun'19	0	0	Jun'20	193	15	Jun'21	0	0	Jun'22	43	50
Jul'19	97	16	Jul'20	248	45	Jul'21	0	0	Jul'22	145	14
Aug'19	7	34	Aug'20	290	47	Aug'21	23	15	Aug'22	391	56
Sep'19	253	53	Sep'20	345	20	Sep'21	67	44	Sep'22	43	2
Oct'19	108	28	Oct'20	345	29	Oct'21	2	35	Oct'22	368	4
Nov'19	163	35	Nov'20	358	14	Nov'21	158	46	Nov'22	422	20
Dec'19	66	21	Dec'20	259	29	Dec'21	428	0	Dec'22	0	0
2019	2475	39	2020	3927	40	2021	1487	58	2022	2092	26



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Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'23	279	48	Jan'24	93	59	Jan'25	31	44
Feb'23	12	15	Feb'24	27	7			
Mar'23	32	41	Mar'24	108	23			
Apr '23	0	0	Apr '24	85	58			
May'23	111	15	May'24	72	41			
Jun'23	43	16	Jun'24	34	10			
Jul'23	167	32	Jul'24	105	43			
Aug'23	39	54	Aug'24	57	50			
Sep'23	634	44	Sep'24	7	7			
Oct'23	405	34	Oct'24	61	3			
Nov'23	32	2	Nov'24	219	19			
Dec'23	74	22	Dec'24	310	14			
2023	1833	23	2024	1183	34	Jan'25	31	44

Total Outage Hrs

Calender Year	No. of Days	Outage Hrs		Outage Days						
		Hrs	Mins							
2015	365	1085	22	45						
2016	366	1593	51	66						
2017	365	2839	34	118						
2018	365	1252	54	52						
2019	365	2475	39	103						
2020	366	3927	40	164						
2021	365	1487	58	62						
2022	365	2092	26	87						
2023	365	1833	23	76						
2024	366	1183	34	49						
Jan'25	31	31	44	1						
	3684	19804	5	825						

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NCTPS -I - Unit -II - Outage Days from 01.01.2015 to 31.01.2025

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'15	260	43	Jan'16	223	43	Jan'17	744	0	Jan'18	63	48
Feb'15	123	6	Feb'16	29	42	Feb'17	165	7	Feb'18	221	43
Mar'15	0	0	Mar'16	46	49	Mar'17	3	15	Mar'18	0	0
Apr '15	0	0	Apr '16	69	12	Apr '17	37	1	Apr '18	90	48
May'15	34	24	May'16	31	24	May'17	19	47	May'18	0	0
Jun'15	6	52	Jun'16	2	26	Jun'17	5	13	Jun'18	0	0
Jul'15	264	6	Jul'16	39	48	Jul'17	69	35	Jul'18	417	11
Aug'15	155	9	Aug'16	20	4	Aug'17	119	5	Aug'18	48	41
Sep'15	42	59	Sep'16	490	12	Sep'17	351	20	Sep'18	204	12
Oct'15	45	8	Oct'16	72	58	Oct'17	78	13	Oct'18	0	0
Nov'15	55	33	Nov'16	176	23	Nov'17	337	3	Nov'18	88	35
Dec'15	412	29	Dec'16	744	0	Dec'17	37	22	Dec'18	0	0
2015	1400	29	2016	1946	41	2017	1967	1	2018	1134	58

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'19	57	39	Jan'20	0	0	Jan'21	127	16	Jan'22	94	20
Feb'19	0	0	Feb'20	13	14	Feb'21	271	53	Feb'22	0	0
Mar'19	0	0	Mar'20	268	58	Mar'21	113	10	Mar'22	64	16
Apr '19	33	36	Apr '20	0	0	Apr '21	33	53	Apr '22	41	17
May'19	122	18	May'20	16	48	May'21	140	50	May'22	22	23
Jun'19	0	0	Jun'20	9	43	Jun'21	2	51	Jun'22	1	37
Jul'19	195	54	Jul'20	279	5	Jul'21	435	14	Jul'22	160	59
Aug'19	673	27	Aug'20	415	13	Aug'21	744	0	Aug'22	271	36
Sep'19	0	0	Sep'20	720	0	Sep'21	110	27	Sep'22	720	0
Oct'19	79	48	Oct'20	336	2	Oct'21	0	0	Oct'22	744	0
Nov'19	6	29	Nov'20	462	46	Nov'21	234	6	Nov'22	175	35
Dec'19	698	51	Dec'20	154	19	Dec'21	313	19	Dec'22	0	0
2019	1868	2	2020	2676	8	2021	2526	59	2022	2296	3



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Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'23	34	18	Jan'24	221	32	Jan'25	154	49
Feb'23	1	51	Feb'24	74	25			
Mar'23	52	8	Mar'24	0	0			
Apr '23	47	43	Apr '24	59	36			
May'23	25	59	May'24	152	5			
Jun'23	50	2	Jun'24	174	42			
Jul'23	53	31	Jul'24	697	19			
Aug'23	0	0	Aug'24	633	41			
Sep'23	0	0	Sep'24	720	0			
Oct'23	37	6	Oct'24	425	15			
Nov'23	179	29	Nov'24	125	27			
Dec'23	98	22	Dec'24	44	3			
2023	580	29	2024	3328	5	Jan'25	154	49

Total Outage Hrs

Calender Year	No. of Days	Outage Hrs		Outage Days						
		Hrs	Mins							
2015	365	1400	29	58						
2016	366	1946	41	81						
2017	365	1967	1	82						
2018	365	1134	58	47						
2019	365	1868	2	78						
2020	366	2676	8	112						
2021	365	2526	59	105						
2022	365	2296	3	96						
2023	365	580	29	24						
2024	366	3328	5	139						
Jan'25	31	154	49	6						
	3684	19879	44	828						

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NCTPS -I - Unit -III - Outage Days from 01.01.2015 to 31.01.2025

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'15	0	0	Jan'16	0	0	Jan'17	81	26	Jan'18	21	11
Feb'15	27	50	Feb'16	0	0	Feb'17	2	43	Feb'18	0	0
Mar'15	0	0	Mar'16	0	0	Mar'17	64	53	Mar'18	0	0
Apr '15	159	31	Apr '16	40	26	Apr '17	62	31	Apr '18	1	17
May'15	0	0	May'16	0	0	May'17	60	38	May'18	74	42
Jun'15	0	0	Jun'16	36	39	Jun'17	0	0	Jun'18	6	24
Jul'15	24	5	Jul'16	6	34	Jul'17	68	53	Jul'18	0	0
Aug'15	256	9	Aug'16	372	37	Aug'17	377	10	Aug'18	483	17
Sep'15	204	50	Sep'16	0	0	Sep'17	6	35	Sep'18	67	25
Oct'15	121	57	Oct'16	0	0	Oct'17	62	48	Oct'18	26	21
Nov'15	0	0	Nov'16	0	0	Nov'17	160	10	Nov'18	156	49
Dec'15	0	0	Dec'16	52	22	Dec'17	286	25	Dec'18	52	25
2015	794	22	2016	508	38	2017	1234	12	2018	889	51

Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'19	50	48	Jan'20	134	40	Jan'21	48	21	Jan'22	396	24
Feb'19	0	0	Feb'20	0	0	Feb'21	145	15	Feb'22	230	0
Mar'19	57	23	Mar'20	260	25	Mar'21	75	20	Mar'22	0	0
Apr '19	45	8	Apr '20	720	0	Apr '21	75	37	Apr '22	0	0
May'19	63	46	May'20	538	20	May'21	73	41	May'22	96	34
Jun'19	106	36	Jun'20	115	11	Jun'21	89	27	Jun'22	358	2
Jul'19	0	0	Jul'20	122	39	Jul'21	120	11	Jul'22	744	0
Aug'19	203	46	Aug'20	365	5	Aug'21	11	52	Aug'22	235	21
Sep'19	720	0	Sep'20	62	37	Sep'21	65	52	Sep'22	169	20
Oct'19	662	51	Oct'20	271	34	Oct'21	115	53	Oct'22	77	18
Nov'19	221	52	Nov'20	328	58	Nov'21	182	15	Nov'22	506	15
Dec'19	226	29	Dec'20	531	22	Dec'21	27	35	Dec'22	128	59
2019	2358	39	2020	3450	51	2021	1031	19	2022	2942	13

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Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes	Month	Total outage Hours	Total outage Minutes
Jan'23	47	10	Jan'24	0	0	Jan'25	237	48
Feb'23	34	54	Feb'24	88	54			
Mar'23	21	17	Mar'24	40	50			
Apr '23	10	29	Apr '24	88	22			
May'23	150	34	May'24	110	48			
Jun'23	528	18	Jun'24	117	36			
Jul'23	80	58	Jul'24	29	41			
Aug'23	88	9	Aug'24	4	58			
Sep'23	88	12	Sep'24	6	44			
Oct'23	65	20	Oct'24	34	33			
Nov'23	27	52	Nov'24	0	0			
Dec'23	64	1	Dec'24	0	0			
2023	1207	14	2024	522	26	Jan'25	237	48

Total Outage Hrs

Calender Year	No. of Days	Outage Hrs		Outage Days						
		Hrs	Mins							
2015	365	794	22	33						
2016	366	508	38	21						
2017	365	1234	12	51						
2018	365	889	51	37						
2019	365	2358	39	98						
2020	366	3450	51	144						
2021	365	1031	19	43						
2022	365	2942	13	123						
2023	365	1207	14	50						
2024	366	522	26	22						
Jan'25	31	237	48	10						
	3684	15177	33	632						

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